

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision (DRAFT)

MEETING NUMBER : 1/82-ALC4/2014 **MEETING DATE** : 10.04.2014
but actually held on 21.04.2014

The Meeting No. 1/82 of 2014-15 to consider the cases/issues under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products and falling under Chapter 29 and 30 was scheduled for 10.04.2014 but actually held on 21.04.2014 under the Chairmanship of, Shri Jaikant Singh, Addl. DGFT in Room No.11, Udyog Bhawan, New Delhi.

Following members were present:-

Shri D.N. Mathur, Consultant, Department of Pharmaceutical
Shri Jasbir Singh, Consultant, Department of C&PC
Shri Nirmal Kumar, Deputy Director General of Foreign Trade
Dr. Nitin Jain D/o Biotechnology

Since no communication /comments were received from any of the Administrative Departments. The minutes of the meeting held on 21.04.2014 was treated as approved.

The following cases/issues were discussed and the committee took the decision as mentioned against the case:

Case No. B-1	M/s Shiva Pharma Ltd
Meeting No. 1/AM15 Dated – 21.04.2014	F.No. 01/82/162/00016/AM13/DES-III
	Adv. Lic. No. 3410025487 dated 30.10.2009 Adv. Lic. No. 3410025693 dated 25.11.2009 Adv. Lic. No. 3410026511 dated 03.03.2010 Adv. Lic. No. 3410027522 dated 16.07.2010
Decision: It was decided to defer the case for 08.05.2014 for comments of Department of C&PC.	

Case No. B-2	M/s Dorft Ketel Chemicals I Pvt Ltd.			
	F. No. 01/82/162/00280/AM14/DES-III			
	S.No.	Head Qtr. F.No.	RLA F.No.	Adv. Lic. Nos.

	1	01/82/050/00743/AM09	03/94/040/00325/AM09	0310478565 dt. 14.07.2008
	2	01/82/050/00596/AM11	03/94/040/00379/AM11	0310585032 dt. 26.07.2010
	3	01/82/050/00913/AM11	03/94/040/00575/AM11	0310594926 dt. 04.10.2010
M. No. 1/AM15	4	01/82/050/01630/AM07	03/94/040/01004/AM07	0310418037 dt. 01.02.2007
	5	01/82/050/01206/AM09	03/94/040/00662//AM09	0310491961 dt. 24.10.2008
	6	01/82/050/00113/AM10	03/94/040/01057/AM09	0310526499 dt. 30.06.2009
	7	01/82/050/00630/AM10	03/94/040/00451/AM10	0310541892 dt. 23.10.2009
	8	01/82/050/00784/AM10	03/94/040/00743/AM10	310548591 dt. 01.12.2009
Date – 21.04.2014	9	01/82/050/01251/AM10	03/94/040/01001/AM10	0310560279 dt. 15.02.2010
	10	01/82/050/01416/AM07	03/94/040/00984/AM07	0310411160 dt. 07.12.2006
	11	01/82/050/01307/AM09	03/94/040/00759/AM09	0310495213 dt. 21.11.2008
	12	01/82/050/01512/AM09	03/94/040/00838/AM09	0310501369 dt. 16.01.2009
	13	01/82/050/00369/AM10	03/94/040/00280/AM10	0310529903 dt. 21.07.2009
Decision: It was decided to defer the case for 08.05.2014 for comments of Department of C&PC.				

1	Case No.:1/21/82-ALC4/2010	Party Name:OGENE SYSTEMS INDIA PVT. LTD.	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Approved
	HQ File :01/82/050/00639/AM11/	RLA File :09/24/040/00182/AM11/	Lic.No/Date:0910043061 12.08.2010	Defer Date:
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/97/2012-Ch II dated 21.04.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
3,4-Ethylene Dioxy Thiophene (EDOT)	1 kg	1.	Diethyl Thioglycolate	4.33 kg
		2.	Methanol	2.49 kg
		3.	N, N-Dimethyl Formamide	2.08 kg
		4.	1,2-Dichloro Ethane	7.00 kg

RA may take appropriate action as per the decision of Norms Committee.

2	Case No.:28/28/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/00995/AM13/	RLA File :09/24/040/00270/AM13/	Lic.No/Date:0910053660 04.09.2012	Defer Date:08.05.2014
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/205/2013-PI(Norms) dated 01.04.2014, it was decided to call from the firm the details of Past Production vis-a- vis Actual consumption of inputs duly certified by Central Excise Authorities. The case was deferred for 08.05.2014.			

3	Case No.:88/1/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/01446/AM13/	RLA File :09/24/040/00287/AM13/	Lic.No/Date:0910054034 11.10.2012	Defer Date:08.08.2014
	Decision: It was decided to defer the case for 08.05.2014 for comments of Department of Pharmaceuticals.			

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Case No.: 9/31/82-ALC4/2012	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status: Case Approved	
HQ File :01/82/050/01049/AM13/	RLA File :04/24/040/00182/AM13/	Lic.No/Date:0410141372 29.11.2012	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/258/2013-PI(Norms) dated 01.04.2014, it was decided to ratify norms under Para 4.7 of HBP V1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Cathine Hcl	1kg	1.	Di-Phenyl Propanolamine Hcl	4.74
		2.	Iso Propyl Alcohol	5.288
		3.	Methyl Isobutyl Ketone	1.866
		4.	Toluene	4.977
		5.	Acetone	2.488

	6.	Causticsoda Flakes	1.437
	7.	Acetic Anhydride	1.70
RA may take appropriate action as per the decision of Norms Committee.			

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Case No.:188/33/82-ALC4/2012	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Approved
HQ File :01/82/050/01335/AM13/	RLA File :05/23/040/00345/AM13/	Lic.No/Date:0510340432 07.12.2012	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/291/2013-PI(Norms) dated 01.04.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product: Atorvastatin Tablets 5mg and 10 mg

S.NO.	Import Items	For export of 1 No. tablet (Qty in mg)	
		5 mg	10mg
1.	Atorvastatin Calcium	5.42	10.84
2.	Microcrystalline Cellulose (PH-101)	12.48	8.66
3.	Calmellose Calcium (ECG 505)	16.00	20.0
4.	Hydroxypropylcellulose (SSL)	0.70	1.0
5.	Magnesium Oxide (XP-103)	15.0	16.0
6.	Magnesium Oxide JP	8.0	30.0
7.	Microcrystalline Cellulose (KG-1000)	2.0	----
8.	Magnesium stearate	0.40	0.50
9.	Methylene Chloride	45.0	61.0
10.	Anhydrous Ethanol	5.0	16.0

RA may take appropriate action as per the decision of Norms Committee.

6	Case No.:2/30/82-ALC4/2012	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/01038/AM13/	RLA File :05/24/040/00389/AM13/	Lic.No/Date:0510343975 23.01.2013	Defer Date:08.05.2014
	Decision : It was decided to defer the case for 08.05.2014 for comments of Department of Pharmaceuticals.			

			Meet No/Date:1/82-ALC4/2014	
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7	Case No.:151/33/82-ALC4/2012	Party Name:FORACE POLYMERS (P) LTD.	10.04.2014	Status:Case
	HQ File :01/82/050/01298/AM13/	RLA File :05/23/040/00459/AM13/	Lic.No/Date:0510345208	Deferred
			07.02.2013	Defer Date: Date:08.05.2014
Decision : It was decided to send a copy of application again to Department of Petrochemical Division of D/o C&PC for their comments. The case was deferred for 08.05.2014				

8	Case No.:125/10/82-ALC4/2013	Party Name:LAXMI ORGANIC INDUSTRIES LTD.,	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case
	HQ File :01/82/050/00308/AM14/	RLA File :03/95/040/00911/AM13/	Lic.No/Date:0310728818	Rejected
			20.03.2013	Defer Date:
Decision : Already rejected in 24/82 meeting dated 27.03.2014.				

9	Case No.:58/10/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case
	HQ File :01/82/050/00241/AM14/	RLA File :09/24/040/00583/AM13/	Lic.No/Date:0910055475	Rejected
			21.03.2013	Defer Date:
Decision : Already rejected in 24/82 meeting dated 27.03.2014.				

10	Case No.:25/10/82-ALC4/2013	Party Name:ANUS LABORATORIES LTD.,	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case
	HQ File :01/82/050/00208/AM14/	RLA File :09/24/040/00186/AM12/	Lic.No/Date:0910055523	Rejected
			22.03.2013	Defer Date:
Decision : Already rejected in 24/82 meeting dated 27.03.2014.				

11	Case No.:33/2/82-ALC4/2013	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case
	HQ File :01/82/050/01480/AM13/	RLA File :05/24/040/00481/AM13/	Lic.No/Date:0510350279	Deferred
			26.03.2013	Defer Date: Date:08.05.2014
Decision : It was decided to defer the case for 08.05.2014 for comments of Department of Pharmaceuticals.				

12	Case No.:160/10/82-ALC4/2013	Party Name:RIOCARE INDIA PRIVATE LIMITED.	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case
	HQ File :01/82/050/00343/AM14/	RLA File :03/95/040/00024/AM14/	Lic.No/Date:0310731584	Deferred
			17.04.2013	Defer Date: Date:08.05.2014
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/635/2013-PI(Norms) dated 04.03.2014, it was decided to call from the firm the following technical details:				

- i) Export Items 1 and 3 are API's (100%) and should not fall under chapter 30. The firm should be advised to give correct and relevant HS code
 ii) whether any chemical reaction is involved in the manufacture of Dimethicone. If so, complete details of reaction, Mol. weight and % yield on molar basis may be furnished.
 iii) Past production vis-a-vis actual consumption of inputs duly certified by Central Excise Authorities be furnished for last 3 years.

The case was deferred for 08.05.2014.

13	Case No.:3/3/82-ALC4/2013	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/00036/AM14/	RLA File :07/24/040/00003/AM14/	Lic.No/Date:0710094921 18.04.2013	Defer Date:08.05.2014
	Decision : It was decided to defer the case for 08.05.2014 for comments of Department of Pharmaceuticals.			

14	Case No.:87/14/82-ALC4/2013	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/00672/AM14/	RLA File :09/24/040/00009/AM14/	Lic.No/Date:0910055844 23.04.2013	Defer Date:08.05.2014
	Decision : It was decided to defer the case for 08.05.2014 for comments of Department of Pharmaceuticals.			

15	Case No.:142/10/82-ALC4/2013	Party Name:WOCKHARDT LIMITED	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/00325/AM14/	RLA File :03/95/040/00101/AM14/	Lic.No/Date:0310734494 15.05.2013	Defer Date:08.05.2014
	Decision : It was decided to remind DCGI to furnish their comments. The case was deferred for 08.05.2014.			

16	Case No.:42/20/82-ALC4/2013	Party Name:GLAND PHARMA LIMITED	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/01028/AM14/	RLA File :09/24/040/00058/AM14/	Lic.No/Date:0910056110 23.05.2013	Defer Date:08.05.2014
	Decision : It was decided to remind the firm to furnish Central Excise Data and also Batch Log Sheet for last 5 batches . The case was deferred for 08.05.2014			

17	Case No.:68/10/82-ALC4/2013	Party Name:ZEE LABORATORIES	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Approved
	HQ File :01/82/050/00251/AM14/	RLA File :05/24/040/00047/AM14/	Lic.No/Date:0510356364 06.06.2013	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/693/2013-PI(Norms) dated 01.04.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product: CEFIXIME 100 mg and 200 mg TABLETS

S.NO.	Import Items	100 mg tablets	200mg tablets
1.	CEFIXIME TRIHYDRATE	114.147 mg	228.294 mg

RA may take appropriate action as per the decision of Norms Committee.

18	Case No.: 156/14/82-ALC4/2013	Party Name:EYTAN LABS LIMITED	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status: Case Deferred
	HQ File :01/82/050/00741/AM14/	RLA File :09/24/040/00087/AM14/	Lic.No/Date:0910056288 07.06.2013	Defer Date:08.05.2014
Decision : It was decided to defer the case for 08.05.2014 for comments of Department of Pharmaceuticals.				

19	Case No.: 77/14/82-ALC4/2013	Party Name:GLAND PHARMA LIMITED	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status: Case Deferred
	HQ File :01/82/050/00662/AM14/	RLA File :09/24/040/00106/AM14/	Lic.No/Date:0910056304 10.06.2013	Defer Date:08.05.2014
Decision : It was decided to remind the firm to furnish Central Excise Data and also Batch Log Sheet for last 5 batches . The case was deferred for 08.05.2014.				

20	Case No.: 199/10/82-ALC4/2013	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status: Case Deferred
	HQ File :01/82/050/00382/AM14/	RLA File :04/24/040/00048/AM14/	Lic.No/Date:0410147196 17.06.2013	Defer Date:08.05.2014
Decision : It was decided to defer the case for 08.05.2014 for comments of Department of Pharmaceuticals.				

21	Case No.: 40/12/82-ALC4/2013	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status: Case Deferred
	HQ File :01/82/050/00464/AM14/	RLA File :09/24/040/00113/AM14/	Lic.No/Date:0910056355 17.06.2013	Defer Date:08.05.2014
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/678/2013-PI(Norms) dated 01.04.2014, it was decided to call the following technical details from the firm:				
(a) End use of Export product . In case of Drug- intermediate, name of the bulk drug manufactured from it may be given.				
(b) Stepwise complete and balanced chemical reaction showing utilization of ethyl Cyano Acetate and Diethyl malonate, their Mot. Wt. and % yield on				

molar basis.
The case was deferred for 08.05.2014.

22	Case No.: 28/12/82-ALC4/2013	Party Name:BLISS GVS PHARMA LTD.	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/00452/AM14/	RLA File :03/94/040/00245/AM14/	Lic.No/Date:0310738193 19.06.2013	Defer Date:08.05.2014
	Decision : it was decided to remind the firm to furnish the following technical details: 1. COA for foreign supplier indicating Potency of Nystatin imported under present A.A 2. Detailed calculation of arriving at the quantity of API applied. The case was deferred for 08.05.2014.			

23	Case No.: 183/10/82-ALC4/2013	Party Name:VIVEK PHARMACHEM (INDIA) LTD.,	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/00366/AM14/	RLA File :13/24/040/00032/AM12/	Lic.No/Date:1310043416 19.06.2013	Defer Date:08.05.2014
	Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for 08.05.2014			

24	Case No.: 22/12/82-ALC4/2013	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/00446/AM14/	RLA File :03/94/040/00197/AM14/	Lic.No/Date:0310738404 20.06.2013	Defer Date:08.05.2014
	Decision : It was decided to defer the case for 08.05.2014 for comments of Department of Chemicals and Petrochemicals			

25	Case No.: 111/10/82-ALC4/2013	Party Name:STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/00294/AM14/	RLA File :05/24/040/00091/AM14/	Lic.No/Date:0510358000 25.06.2013	Defer Date:08.05.2014
	Decision : It was decided to defer the case for 08.05.2014 for comments of Department of IPP.			

26	Case No.: 90/14/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/00675/AM14/	RLA File :09/24/040/00128/AM14/	Lic.No/Date:0910056460 26.06.2013	Defer Date:08.05.2014
	Decision: It was decided to defer the case for 08.05.2014 for comments of Department of Pharmaceuticals.			

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Case No.:39/12/82-ALC4/2013	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Approved	
HQ File :01/82/050/00463/AM14/	RLA File :09/24/040/00138/AM14/	Lic.No/Date:0910056466 26.06.2013	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/687/2013-PI(Norms) dated 01.04.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
DANTRON	1kg	1.	1,8-Dinitro Anthraquinoline	1.72
		2.	Actone	1.13
		3.	Toluene	1.40
RA may take appropriate action as per the decision of Norms Committee.				

28	Case No.: 172/14/82-ALC4/2013	Party Name:RECKON DIAGNOSTICS PVT. LTD.	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status: Case Deferred
	HQ File :01/82/050/00757/AM14/	RLA File :34/24/040/00044/AM14/	Lic.No/Date:3410037268 27.06.2013	Defer Date:08.05.2014
	Decision : Department of Biotechnology vide their letter NO. BT/IL/05/398/2013-PID dated 26.12.2013 has requested the firm to furnish the copy of Manufacturing process flow chart, copy DML (Drug Manufacturing Licence),Batch Manufacturing Record and clarification on the quantities of import inputs (whether it is in Grams or in Milligrams) mentioned in the application. The case was deferred for 08.05.2014.			

29	Case No.: 201/10/82-ALC4/2013	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status: Case Deferred
	HQ File :01/82/050/00384/AM14/	RLA File :04/24/040/00063/AM14/	Lic.No/Date:0410147551 27.06.2013	Defer Date:08.05.2014
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/633/2013-PI(Norms) dated 22.01.2014, it was decided to call from the firm a copy of Master Batch Formula duly certified by Quality Control Incharge. The case was deferred for 08.05.2014			

30	Case No.: 173/14/82-ALC4/2013	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status: Case Deferred
	HQ File :01/82/050/00758/AM14/	RLA File :34/24/040/00065/AM14/	Lic.No/Date:3410037281 01.07.2013	Defer Date:08.05.2014
	Decision : It was decided to defer the case for 08.05.2014 for comments of Department of Pharmaceuticals.			

31	Case No.:1/8/85-ALC3/2013	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Rejected
	HQ File :01/85/050/00054/AM14/	RLA File :09/24/040/00115/AM14/	Lic.No/Date:0910056522 01.07.2013	Defer Date:
	Decision : Already rejected in 24/82 meeting dated 27.03.2014.			

32	Case No.:24/12/82-ALC4/2013	Party Name:WOCKHARDT LIMITED	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/00448/AM14/	RLA File :03/95/040/00256/AM14/	Lic.No/Date:0310739850 02.07.2013	Defer Date:08.05.2014
	Decision : It was decided to remind DCGI to furnish their comments. The case was deferred for 08.05.2014.			

33	Case No.:44/12/82-ALC4/2013	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/00468/AM14/	RLA File :03/94/040/00306/AM14/	Lic.No/Date:0310740922 10.07.2013	Defer Date:08.05.2014
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/674/2013-PI(Norms) dated 01.04.2014, it was decided to call from the firm a copy of Master Batch Formula duly certified by Quality control Incharge for each of 9 Export Product. The case was deferred for 08.05.2014			

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Case No.:175/14/82-ALC4/2013	Party Name:ONEIRO CHEMICALS LTD	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Approved	
HQ File :01/82/050/00760/AM14/	RLA File :34/24/040/00071/AM14/	Lic.No/Date:3410037375 10.07.2013	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/267/2011-PI(Norms) dated 01.04.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: [A]				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
2-Chloromethyl-3,5 Dimethyl-4 Methoxy Pyridine Hydrochloride	1 Kg.	1.	3.5 Lutidine	1.04
		2.	Toluene	5.20
		3.	Methanol	4.14
		4.	Acetone	2.07
		5.	Activated Carbon	0.100
		6.	Ammonium Persulphates	1.80

[B] Revised norms for 2-Chloromethyl-3,5 Dimethyl-4 Methoxy Pyridine Hydrochloride (SION A-2684)

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
2-Chloromethyl-3,5 Dimethyl-4 Methoxy Pyridine Hydrochloride	1 Kg.	1.	3.5 Lutidine	1.04
		1.	OR 2,3,,5Trimethyl Pyridine	OR 1.175
		2.	Methylene Chloride	7.83
		3.	Methanol / Dimethyl Formamide	4.14
		4.	Acetone / IPA	2.07
		5.	Activated Carbon	0.100

[C] As per above written comments of D/o Pharmaceuticals and based on improved yield it has been decided to revise SION A-321, A-322, A-323 and A-2407 by calling production- actual consumption data of other manufacturers exporters duly certified by Central Excise Authorities through Pharmexcil.

RA concerned may take further necessary action as per above decision of NC.

35	Case No.:160/14/82-ALC4/2013	Party Name:ALCHYMARS ICM SM PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/00745/AM14/	RLA File :04/24/040/00050/AM14/	Lic.No/Date:0410147942 11.07.2013	Defer Date:08.05.2014
	Decision : It was decided to defer the case for 08.05.2014 for comments of Department of Pharmaceuticals.			

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Case No.: 26/12/82-ALC4/2013	Party Name:SANOFI INDIA LIMITED	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status: Case Approved	
HQ File :01/82/050/00450/AM14/	RLA File :03/95/040/00227/AM14/	Lic.No/Date:0310741158 11.07.2013	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/677/2013-PI(Norms) dated 01.04.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Rampril Precursor II (Step 3)	1kg	1.	L-Serine Methyl Ester Hcl	1.38
RA may take appropriate action as per the decision of Norms Committee.				

37	Case No.:5/21/82-ALC4/2013	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
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	HQ File :01/82/050/01035/AM14/	RLA File :08/24/040/00157/AM14/	Lic.No/Date:0810122789 15.07.2013	Defer Date:08.05.2014
	Decision : It was decided to defer the case for 08.05.2014 for comments of Department of Pharmaceuticals.			

38	Case No.: 60/14/82-ALC4/2013	Party Name:GLAND PHARMA LIMITED	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status: Case Deferred
	HQ File :01/82/050/00645/AM14/	RLA File :09/24/040/00085/AM14/	Lic.No/Date:0910056772 16.07.2013	Defer Date:08.05.2014
	Decision : It was decided to request the firm to furnish Central Excise Data and also Batch Log Sheet for last 5 batches . The case was deferred for 08.05.2014.			

39	Case No.: 21/12/82-ALC4/2013	Party Name:WOCKHARDT LIMITED	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status: Case Deferred
	HQ File :01/82/050/00445/AM14/	RLA File :03/95/040/00306/AM14/	Lic.No/Date:0310741992 18.07.2013	Defer Date:08.05.2014
	Decision : It was decided to remind DCGI to furnish their comments. The case was deferred for 08.05.2014.			

40	Case No.: 68/17/82-ALC4/2013	Party Name:BHARAT PARENTERALS LTD,	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status: Case Deferred
	HQ File :01/82/050/00930/AM14/	RLA File :34/21/040/00163/AM14/	Lic.No/Date:3410037475 23.07.2013	Defer Date:08.05.2014
	Decision : It was decided to defer the case for 08.05.2014 for comments of Department of Biotechnology			

41	Case No.: 52/12/82-ALC4/2013	Party Name:UNIJULES LIFE SCIENCES LTD.	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status: Case Deferred
	HQ File :01/82/050/00476/AM14/	RLA File :03/95/040/00305/AM14/	Lic.No/Date:0310742481 23.07.2013	Defer Date:08.05.2014
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/702/2013-PI(Norms) dated 01.04.2014, it was decided to call from the firm the following technical details: 1. Technical details as per Appendix 33 for conversion of Gadolinium to Gadopentate Dimeglumine. 2. Volume of the Injection /Vial to be exported. The case was deferred for 08.05.2014			

42	Case No.: 1/19/82-ALC4/2013	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status: Case Deferred
	HQ File :01/82/050/00946/AM14/	RLA File :09/24/040/00176/AM14/	Lic.No/Date:0910056894	

		24.07.2013	Defer Date:08.05.2014
Decision : It was decided to defer the case for 08.05.2014 for comments of Department of Pharmaceuticals.			

43	Case No.:46/14/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/00631/AM14/	RLA File :09/24/040/00185/AM14/	Lic.No/Date:0910056909 25.07.2013	Defer Date:08.05.2014
	Decision : It was decided to defer the case for 08.05.2014 for comments of Department of Pharmaceuticals.			

44	Case No.:24/17/82-ALC4/2013	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/00886/AM14/	RLA File :09/24/040/00180/AM14/	Lic.No/Date:0910056902 25.07.2013	Defer Date:08.05.2014
	Decision : It was decided to defer the case for 08.05.2014 for comments of Department of Pharmaceuticals.			

45	Case No.:43/12/82-ALC4/2013	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/00467/AM14/	RLA File :52/24/040/00015/AM14/	Lic.No/Date:5210040038 30.07.2013	Defer Date:08.05.2014
	Decision : It was decided to send a copy of application again to Department of C&PC for their comments. The case was deferred for 08.05.2014			

46	Case No.:1/10/82-ALC4/2013	Party Name:MICRO LABS LTD	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/00184/AM14/	RLA File :07/24/040/00111/AM14/	Lic.No/Date:0710097180 30.07.2013	Defer Date:08.05.2014
	Decision : It was decided to call from the firm detailed justification for the import of 1039.076 kg of API against the present advance authorization. The case was deferred for 08.05.2014.			

47	Case No.:22/14/82-ALC4/2013	Party Name:MSN LABORATORIES PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/00607/AM14/	RLA File :09/24/040/00192/AM14/	Lic.No/Date:0910056971 31.07.2013	Defer Date:08.05.2014
	Decision : It was decided to defer the case for 08.05.2014 for comments of Department of Pharmaceuticals.			

48	Case No.:48/14/82-ALC4/2013	Party Name:LOUIS PHARMACEUTICALS	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case
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	HQ File :01/82/050/00633/AM14/	RYT LTD RLA File :09/24/040/00200/AM14/	Lic.No/Date:0910057008 02.08.2013	Deferred Defer Date:08.05.2014
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/724/2013-PI(Norms) dated 21.04.2014, it was decided to call from the firm following information:- (a) Complete technical details as per Appendix 33. (b) COA of imported R.M. from the Foreign Supplier. (c) COA of the export item. (d) Past production vis-à-vis actual consumption of inputs duly certified by Central Excise Authority. The case was deferred for 08.05.2014			

49	Case No.:18/14/82-ALC4/2013	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/00603/AM14/	RLA File :09/24/040/00207/AM14/	Lic.No/Date:0910057031 05.08.2013	Defer Date:08.05.2014
	Decision : No Data Available for the above case in online agenda available on DGFT server. The case was deferred for 08.05.2014			

50	Case No.:45/14/82-ALC4/2013	Party Name:ACEBRIGHT (INDIA) PHARMA PVT LTD,	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/00630/AM14/	RLA File :07/24/040/00137/AM14/	Lic.No/Date:0710097392 06.08.2013	Defer Date:08.05.2014
	Decision : It was decided to remind the firm to furnish complete technical details as per Appendix 33. The case was deferred for 08.05.2014			

51	Case No.:40/14/82-ALC4/2013	Party Name:CTX LIFESCIENCES PVT LTD,	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/00625/AM14/	RLA File :03/94/040/00307/AM14/	Lic.No/Date:0310744552 07.08.2013	Defer Date:08.05.2014
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/738/2013-PI(Norms) dated 21.04.2014, it was decided to call from the firm following information:- (a) Complete technical details as per Appendix 33. (b) Past production vis-à-vis actual consumption of inputs duly certified by Central Excise Authority. The case was deferred for 08.05.2014			

52	Case No.:165/14/82-ALC4/2013	Party Name: MEDREICH LIMITED	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status: Case Deferred
	HQ File :01/82/050/00750/AM14/	RLA File :07/24/040/00135/AM14/	Lic.No/Date:0710097410	Defer

		07.08.2013	Date:08.05.2014
Decision : It was decided to defer the case for 08.05.2014 for comments of Department of Pharmaceuticals			

53	Case No.: 34/13/82-ALC4/2013	Party Name: WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status: Case Deferred
	HQ File :01/82/050/00510/AM14/	RLA File :03/95/040/00132/AM14/	Lic.No/Date:0310744838 12.08.2013	Defer Date:08.05.2014
	Decision: In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/710/2013-PI (Norms) dated 01.04.2014, it was decided to call from the firm complete technical details as per Appendix 33. The case was deferred for 08.05.2014.			

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Case No.: 36/14/82-ALC4/2013	Party Name:GLOBE TROTTERS PVT LTD	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status: Case Approved	
HQ File :01/82/050/00621/AM14/	RLA File :03/94/040/00359/AM14/	Lic.No/Date:0310745177 13.08.2013	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/739/2013-PI(Norms) dated 21.04.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
AMPICILLIN SODIUM STERILE+SULBACTAM SODIUM STERILE (2:1) (STERILE,CRYSTALLINE AND APYROGENIC)	1kg	1.	AMPICILLIN TRIYHAYDRATE IP	0.68
		2.	SULBACTAM SODIUM USP/BULK (STERILE)	0.34
RA may take appropriate action as per the decision of Norms Committee.				

55	Case No.: 147/14/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/00732/AM14/	RLA File :09/24/040/00201/AM14/	Lic.No/Date:0910057191 14.08.2013	Defer Date:08.05.2014
	Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for 08.05.2014			

56	Case No.: 122/14/82-ALC4/2013	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/00707/AM14/	RLA File :03/95/040/00203/AM14/	Lic.No/Date:0310745264	Defer

			14.08.2013	Date:08.05.2014
	Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for 08.05.2014			
57	Case No.: 66/14/82-ALC4/2013	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status: Case Deferred
	HQ File :01/82/050/00651/AM14/	RLA File :09/24/040/00216/AM14/	Lic.No/Date:0910057203 16.08.2013	Defer Date:08.05.2014
	Decision : It was decided to defer the case for 08.05.2014 for comments of Department of Pharmaceuticals.			
58	Case No.: 121/14/82-ALC4/2013	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status: Case Deferred
	HQ File :01/82/050/00706/AM14/	RLA File :03/95/040/00505/AM13/	Lic.No/Date:0310745576 16.08.2013	Defer Date:08.05.2014
	Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for 08.05.2014			
59	Case No.: 34/14/82-ALC4/2013	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status: Case Deferred
	HQ File :01/82/050/00619/AM14/	RLA File :09/24/040/00231/AM14/	Lic.No/Date:0910057244 19.08.2013	Defer Date:08.05.2014
	Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for 08.05.2014			
60	Case No.: 117/14/82-ALC4/2013	Party Name:MAC CHEM PRODUCTS (INDIA) PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status: Case Deferred
	HQ File :01/82/050/00702/AM14/	RLA File :03/95/040/00407/AM14/	Lic.No/Date:0310745962 20.08.2013	Defer Date:08.05.2014
	Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for 08.05.2014			
61	Case No.: 26/14/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status: Case Deferred
	HQ File :01/82/050/00611/AM14/	RLA File :09/24/040/00190/AM14/	Lic.No/Date:0910057247 20.08.2013	Defer Date:08.05.2014
	Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for 08.05.2014			
62	Case No.: 57/14/82-ALC4/2013	Party Name:MYLAN LABORATORIES	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status: Case

HQ File :01/82/050/00642/AM14/	LIMITED RLA File :09/24/040/00229/AM14/	Lic.No/Date:0910057251 20.08.2013	Approved Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/728/2013-PI(Norms) dated 21.04.2014, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed kg/kg
MONTELUKAST SODIUM	1 kg	1.	2-(2-(3(S)-(3-(2-(7-Chloro-2-quinoliny)-ethenyl)phenyl)-3-hydroxypropyl)phenyl)-2-propanol	1.24
		2.	2-[1-(Mercapto Methyl) Cyclopropane Acetic Acid	0.40
		3.	L(+) Tartaric acid	0.643
		4.	N, N-Di isopropyl ethylamine	0.30
		5.	Acetonitrile	5.401
		6.	Hexane	10.247
		7.	Isopropyl ether	0.135
		8.	N-methyl 2-pyrrolidone	Not shown in RXN
		9.	Dichloromethane	7.281
		10.	Acetone	1.620
		11.	Methanol	2.967
RA may take appropriate action as per the decision of Norms Committee.				

63	Case No.:3/12/82-ALC4/2013	Party Name:ACTAVIS PHARMA MANUFACTURING PVT.LTD	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/00427/AM14/	RLA File :04/24/040/00095/AM14/	Lic.No/Date:0410148864 22.08.2013	Defer Date:08.05.2014
	Decision : It was decided to send a copy of application again to DCGI for their comments (solution of import items contains 8% water). The case was deferred for 08.05.2014.			

64	Case No.:32/14/82-ALC4/2013	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/00617/AM14/	RLA File :34/24/040/00110/AM14/	Lic.No/Date:3410037709 22.08.2013	Defer Date:08.05.2014
	Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for 08.05.2014			

65	Case No.:10/17/85-ALC3/2013	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/85/050/00113/AM14/	RLA File :07/24/040/00150/AM14/	Lic.No/Date:0710097664	Defer

			22.08.2013	Date:08.05.2014
	Decision : It was decided to defer the case for 08.05.2014 for comments of Department of Pharmaceuticals.			
66	Case No.: 47/14/82-ALC4/2013	Party Name:VIVIMED LABS LIMITED	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/00632/AM14/	RLA File :09/24/040/00251/AM14/	Lic.No/Date:0910057280 22.08.2013	Defer Date:08.05.2014
	Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for 08.05.2014			
67	Case No.: 88/13/82-ALC4/2013	Party Name:MAKCUR LABORATORIES LTD.	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/00564/AM14/	RLA File :08/24/040/00232/AM14/	Lic.No/Date:0810124120 26.08.2013	Defer Date:08.05.2014
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/699/2013-PI(Norms) dated 01.04.2014, it was decided to call from the firm copy of Drug Manufacturing Licence alongwith list of Approved items showing composition of export product. The case was deferred for 08.05.2014.			
68	Case No.: 152/14/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/00737/AM14/	RLA File :09/24/040/00211/AM14/	Lic.No/Date:0910057368 27.08.2013	Defer Date:08.05.2014
	Decision : It was decided to defer the case for 08.05.2014 for comments of Department of Pharmaceuticals.			
69	Case No.: 116/14/82-ALC4/2013	Party Name:UNIJULES LIFE SCIENCES LTD.	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/00701/AM14/	RLA File :03/95/040/00215/AM14/	Lic.No/Date:0310747079 27.08.2013	Defer Date:08.05.2014
	Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for 08.05.2014			
70	Case No.: 51/14/82-ALC4/2013	Party Name:RATNAMANI BIO CHEMICALS & PHARMACEUTICALS PVT. LTD	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/00636/AM14/	RLA File :34/24/040/00125/AM14/	Lic.No/Date:3410037783 02.09.2013	Defer Date:08.05.2014

Decision :It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for 08.05.2014

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Case No.: 54/14/82-ALC4/2013	Party Name:INDO PHYTO CHEMICALS PVT LTD		Meet No/Date:1/82-ALC4/2014 10.04.2014		Status: Case Approved
HQ File :01/82/050/00639/AM14/	RLA File :05/23/040/00233/AM14/		Lic.No/Date:0510364656 05.09.2013		Defer Date:
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/726/2013-PI(Norms) dated 21.04.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg	
Testosterone Enanthate Bulk Drug	1kg	1.	4-Androstene-3,17-Dione	1.023	
RA may take appropriate action as per the decision of Norms Committee.					

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Case No.:29/14/82-ALC4/2013		Party Name:MAITHRI LABORATORIES (P) LTD.,		Meet No/Date:1/82-ALC4/2014 10.04.2014		Status:Case Approved	
HQ File :01/82/050/00614/AM14/		RLA File :09/24/040/00242/AM14/		Lic.No/Date:0910057495 05.09.2013		Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/725/2013-PI(Norms) dated 21.04.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg		
Atorvastatin Calcium		1kg	1.	(4R-CIS)-1,1-dimethylethyl-6-Cyano methyl-2,2,dimethyl 1,3-dioxane-4-Acetate	0.733		
			2.	Methyl isobutyryl acetate	1.646		
RA may take appropriate action as per the decision of Norms Committee.							

73	Case No.:53/14/82-ALC4/2013	Party Name:STERILE INDIA PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/00638/AM14/	RLA File :05/24/040/00203/AM14/	Lic.No/Date:0510364653 05.09.2013	Defer Date:08.05.2014
	Decision : It was decided to defer the case for 08.05.2014 for comments of Department of Pharmaceuticals.			

74	Case No.:176/14/82-ALC4/2013		Party Name:AMI LIFESCIENCES P LTD		Meet No/Date:1/82-ALC4/2014	Status:Case
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		10.04.2014	Deferred
HQ File :01/82/050/00761/AM14/	RLA File :34/24/040/00132/AM14/	Lic.No/Date:3410037845 06.09.2013	Defer Date:08.05.2014
Decision : It was decided to defer the case for 08.05.2014 for comments of Department of Pharmaceuticals.			

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Case No.:30/14/82-ALC4/2013	Party Name:HONEST BIO-VET PVT. LTD	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Approved	
HQ File :01/82/050/00615/AM14/	RLA File :08/24/040/00250/AM14/	Lic.No/Date:0810124568 06.09.2013	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/730/2013-PI(Norms) dated 21.04.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
MENADIONE DIMETHYL PYRIMIDINOL BISULPHITE (FEED SUPPLEMENT)	1kg	1.	MENADIONE SODIUM BISULPHATE	0.918
		2.	ACETYL ACETONE	0.40
		3.	N - BUTANOL	0.40
RA may take appropriate action as per the decision of Norms Committee.				

76	Case No.:103/14/82-ALC4/2013		Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/00688/AM14/	RLA File :08/24/040/00242/AM14/		Lic.No/Date:0810124544 06.09.2013	Defer Date:08.05.2014
	Decision : It was decided to defer the case for 08.05.2014 for comments of Department of Pharmaceuticals.				

77	Case No.:56/14/82-ALC4/2013		Party Name:VIVEK PHARMACHEM (INDIA) LTD.,	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/00641/AM14/	RLA File :13/24/040/00021/AM14/		Lic.No/Date:1310044273 09.09.2013	Defer Date:08.05.2014
	Decision : It was decided to defer the case for 08.05.2014 for comments of Department of Pharmaceuticals.				

78	Case No.:54/17/82-ALC4/2013		Party Name:CIREX PHARMACEUTICALS LIMITED	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/00916/AM14/	RLA File :09/24/040/00258/AM14/		Lic.No/Date:0910057517 10.09.2013	Defer Date:08.05.2014

Decision :It was decided to defer the case for 08.05.2014 for comments of Department of Pharmaceuticals.

79	Case No.:149/14/82-ALC4/2013	Party Name:MACLEODS PHARMACEUTICALS LTD.	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/00734/AM14/	RLA File :03/95/040/00465/AM14/	Lic.No/Date:0310748925 10.09.2013	Defer Date:08.05.2014
	Decision : It was decided to defer the case for 08.05.2014 for comments of Department of Pharmaceuticals.			

80	Case No.:69/14/82-ALC4/2013	Party Name:ONEIRO CHEMICALS LTD	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Approved
	HQ File :01/82/050/00654/AM14/	RLA File :34/24/040/00138/AM14/	Lic.No/Date:3410037862 11.09.2013	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/267/2011-PI(Norms) dated 01.04.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

[A]

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
2-Chloromethyl-3,5 Dimethyl-4 Methoxy Pyridine Hydrochloride	1 Kg.	1.	3.5 Lutidine	1.04
		2.	Toluene	5.20
		3.	Methanol	4.14
		4.	Acetone	2.07
		5.	Activated Carbon	0.100
		6.	Ammonium Persulphates	1.80

[B] Revised norms for 2-Chloromethyl-3,5 Dimethyl-4 Methoxy Pyridine Hydrochloride (SION A-2684)

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
2-Chloromethyl-3,5 Dimethyl-4 Methoxy Pyridine Hydrochloride	1 Kg.	1.	3.5 Lutidine	1.04
		1.	OR 2,3,5-Trimethyl Pyridine	OR 1.175
		2.	Methylene Chloride	7.83
		3.	Methanol / Dimethyl Formamide	4.14
		4.	Acetone / IPA	2.07
		5.	Activated Carbon	0.100

[C] As per above written comments of D/o Pharmaceuticals and based on improved yield it has been decided to revise SION A-321, A-322, A-323 and A-2407 by calling production- actual consumption data of other manufacturers exporters duly certified by Central Excise Authorities

through Pharmexcil.

RA concerned may take further necessary action as per above decision of NC.

81	Case No.: 63/17/82-ALC4/2013	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status: Case Deferred
	HQ File :01/82/050/00925/AM14/	RLA File :09/24/040/00261/AM14/	Lic.No/Date:0910057546 13.09.2013	Defer Date:08.05.2014
	Decision : It was decided to defer the case for 08.05.2014 for comments of Department of Pharmaceuticals.			

82	Case No.: 10/16/82-ALC4/2013	Party Name:STERICON PHARMA PVT.LTD.,	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status: Case Deferred
	HQ File :01/82/050/00823/AM14/	RLA File :07/24/040/00201/AM14/	Lic.No/Date:0710098284 16.09.2013	Defer Date:08.05.2014
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/681/2013-PI(Norms) dated 21.04.2014, it was decided to call copy of Drug Manufacturing licence, from the firm, for each export item. The case was deferred for 08.05.2014			

83	Case No.: 151/14/82-ALC4/2013	Party Name:THINQ PHARMA-CRO LIMITED	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status: Case Deferred
	HQ File :01/82/050/00736/AM14/	RLA File :03/95/040/00432/AM14/	Lic.No/Date:0310749651 16.09.2013	Defer Date:08.05.2014
	Decision : It was decided to defer the case for 08.05.2014 for comments of Department of Pharmaceuticals.			

84	Case No.: 35/17/82-ALC4/2013	Party Name:S M S PHARMACEUTICALS LTD	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status: Case Deferred
	HQ File :01/82/050/00897/AM14/	RLA File :09/24/040/00083/AM14/	Lic.No/Date:0910057602 18.09.2013	Defer Date:08.05.2014
	Decision : It was decided to defer the case for 08.05.2014 for comments of Department of Pharmaceuticals.			

85	Case No.: 46/16/82-ALC4/2013	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status: Case Deferred
	HQ File :01/82/050/00859/AM14/	RLA File :04/24/040/00127/AM14/	Lic.No/Date:0410149960 18.09.2013	Defer Date:08.05.2014
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/633/2013-PI(Norms) dated			

22.01.2014, it was decided to call from the firm a copy of Master Batch Formula duly certified by Quality Control Incharge.

The case was deferred for 08.05.2014

86	Case No.:49/16/82-ALC4/2013	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/00862/AM14/	RLA File :04/24/040/00100/AM14/	Lic.No/Date:0410149961 18.09.2013	Defer Date:08.05.2014
	Decision : It was decided to defer the case for 08.05.2014 for comments of Department of Pharmaceuticals.			

87	Case No.:50/17/82-ALC4/2013	Party Name:GLAND PHARMA LIMITED	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Rejected
	HQ File :01/82/050/00912/AM14/	RLA File :09/24/040/00294/AM14/	Lic.No/Date:0910057628 19.09.2013	Defer Date:
	Decision : Already rejected in 24/82 meeting dated 27.03.2014.			

88	Case No.:68/14/82-ALC4/2013	Party Name:NIFTY LABS PVT LTD.,	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/00653/AM14/	RLA File :09/24/040/00283/AM14/	Lic.No/Date:0910057606 19.09.2013	Defer Date:08.05.2014
	Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for 08.05.2014			

89	Case No.:64/17/82-ALC4/2013	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/00926/AM14/	RLA File :09/24/040/00120/AM14/	Lic.No/Date:0910057630 19.09.2013	Defer Date:08.05.2014
	Decision : It was decided to defer the case for 08.05.2014 for comments of Department of Pharmaceuticals.			

90	Case No.:81/23/82-ALC4/2013	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/01128/AM14/	RLA File :05/24/040/00207/AM14/	Lic.No/Date:0510366184 19.09.2013	Defer Date:08.05.2014
	Decision : It was decided to defer the case for 08.05.2014 for comments of Department of Pharmaceuticals.			

91	Case No.:55/14/82-ALC4/2013	Party Name:SAIBABA SURFACTANTS (P) LTD.,	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Approved
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HQ File :01/82/050/00640/AM14/	RLA File :08/24/040/00268/AM14/	Lic.No/Date:0810124942 19.09.2013	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/56/2013-Ch II dated 11.04.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Poly Ethylene Glycol - 400	1 kg	1	Ethylene Oxide	0.735 kg
RA may take appropriate action as per the decision of Norms Committee.				

92	Case No.:53/17/82-ALC4/2013	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/00915/AM14/	RLA File :09/24/040/00293/AM14/	Lic.No/Date:0910057642 20.09.2013	Defer Date:08.05.2014
	Decision : It was decided to defer the case for 08.05.2014 for comments of Department of Pharmaceuticals.			

93

Case No.:73/23/82-ALC4/2013	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Approved	
HQ File :01/82/050/01120/AM14/	RLA File :17/24/040/00068/AM14/	Lic.No/Date:1710005519 24.09.2013	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/78/2012-Ch II dated 11.04.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
PRODUCT-PCS-20 (PHOSPHATED ESTER OF CETOSTEARYL ALCOHOL 2 MOLE ETHOXYLATE)	1 kg	1.	ETHYLENE OXIDE (Colourless Clear Liquid)	0.225 kg
		2.	CETO STEARYL ALCOHOL (Off White Flakes)	0.675 kg
		3.	PHOSPHOROUS PENTOXIDE (Soft White Powder)	0.100 kg
A may take appropriate action as per the decision of Norms Committee.				

94	Case No.:62/17/82-ALC4/2013	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/00924/AM14/	RLA File :09/24/040/00292/AM14/	Lic.No/Date:0910057671 24.09.2013	Defer Date:08.05.2014

Decision :It was decided to defer the case for 08.05.2014 for comments of Department of Pharmaceuticals.

95

Case No.:121/23/82-ALC4/2013		Party Name:STERLING HEALTHCARE LIMITED		Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Approved
HQ File :01/82/050/01168/AM14/		RLA File :31/83/040/00096/AM14/		Lic.No/Date:3110060426 24.09.2013	Defer Date:
Decision : In line with SION A 412, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed
Gabapentin 300mg Capsules (Weight 900.6 kgs, net content of Gabapentin 570 kgs)		1 tablet	1.	Gabapentin	306 mg/300 mg tablet
Gabapentin 400mg Capsules (Weight 438.72 Kgs, net content of Gabapentin 279 kgs)		1 tablet	1.	Gabapentin	408 mg/ 400 mg tablets
RA may take appropriate action as per the decision of Norms Committee.					

96

Case No.:30/17/82-ALC4/2013	Party Name:BRUNDAVAN LABORATORIES PRIVATE LTD.,	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Approved
HQ File :01/82/050/00892/AM14/	RLA File :09/24/040/00296/AM14/	Lic.No/Date:0910057708 25.09.2013	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/72/2014-PI(Norms) dated 21.04.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
4-HYDROXY CARBAZOLE	1kg	1.	1,3-CYCLOHEXANE DIONE OFF WHITE POWDER	1.766
		2.	PHENYL HYDRAZINE HYDRO CHLORIDE WHITE OR SLIGHTLY CRYSTAL	2.50
		3.	Hydrochloric Acid	Not an importable item
		4.	Methanol solvent	1.00
		5.	Caustic Potash	1.76

			Flakes	
		6.	Raney Nickel Metal	0.100
		7.	Toluene Solvent	0.435 litre/kg
RA may take appropriate action as per the decision of Norms Committee.				

97	Case No.: 21/19/82-ALC4/2013	Party Name:GOPALDAS VISRAM & CO.LTD.	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/00966/AM14/	RLA File :03/94/040/00502/AM14/	Lic.No/Date:0310751325 26.09.2013	Defer Date:08.05.2014
	Decision : It was decided to defer the case for 08.05.2014 for comments of Department of Pharmaceuticals.			

98	Case No.: 14/16/82-ALC4/2013	Party Name:SHAMSHREE LIFESCIENCES LTD.,	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/00827/AM14/	RLA File :22/24/040/00046/AM14/	Lic.No/Date:2210014253 30.09.2013	Defer Date:08.05.2014
	Decision : It was decided to defer the case for 08.05.2014 for comments of Department of Pharmaceuticals.			

99	Case No.: 41/17/82-ALC4/2013	Party Name:HETERO LABS LIMITED	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/00903/AM14/	RLA File :09/24/040/00317/AM14/	Lic.No/Date:0910057783 01.10.2013	Defer Date:08.05.2014
	Decision : It was decided to defer the case for 08.05.2014 for comments of Department of Pharmaceuticals.			

100	Case No.: 46/17/82-ALC4/2013	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/00908/AM14/	RLA File :09/24/040/00288/AM14/	Lic.No/Date:0910057784 01.10.2013	Defer Date:08.05.2014
	Decision : It was decided to defer the case for 08.05.2014 for comments of Department of Pharmaceuticals.			

101	Case No.: 48/17/82-ALC4/2013	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/00910/AM14/	RLA File :09/24/040/00287/AM14/	Lic.No/Date:0910057785 01.10.2013	Defer Date:08.05.2014
	Decision : It was decided to defer the case for 08.05.2014 for comments of Department of Pharmaceuticals.			

102	Case No.:32/16/82-ALC4/2013	Party Name:FINE CURE PHARMACEUTICALS LTD.	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/00845/AM14/	RLA File :08/24/040/00292/AM14/	Lic.No/Date:0810125295 03.10.2013	Defer Date:08.05.2014
	Decision : It was decided to defer the case for 08.05.2014 for comments of Department of Pharmaceuticals.			

103	Case No.:39/16/82-ALC4/2013	Party Name:SANMAR SPECIALITY CHEMICALS LIMITED,	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/00852/AM14/	RLA File :04/24/040/00146/AM14/	Lic.No/Date:0410150519 03.10.2013	Defer Date:08.05.2014
	Decision : In the light of written comments received Department of Chemicals and Petrochemicals vide their OM No. 14010/7/2010-Ch-III dated 03.03.2014, it was decided to call from the firm the following technical details: 1. Complete set of Application 2. Details of manufacturing process of 4 chlorobutylveratrate 60% solution in Methyl –Ethyl-Ketone with chemical equations, molecular formula, molecular weights. 3. Yield obtained in each step. 4. Authentic technical literature in support of yield obtained. 5. Material balance. 6. CA certificate certifying the production of export item achieved by firm for the past three years and corresponding consumption of each input. 7. Detailed calculations, arriving at the norms applied for. The case was deferred for 08.05.2014			

104	Case No.:7/17/82-ALC4/2013	Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/00869/AM14/	RLA File :34/24/040/00159/AM14/	Lic.No/Date:3410038104 03.10.2013	Defer Date:08.05.2014
	Decision : It was decided to send a copy of application again to Department of C&PC for their comments. The case was deferred for 08.05.2014			

105	Case No.:107/23/82-ALC4/2013	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/01154/AM14/	RLA File :17/24/040/00070/AM14/	Lic.No/Date:1710005529 04.10.2013	Defer Date:12.06.2014
	Decision : Written comments forwarded by Department of C&PC is not clear as quantity of export seems to be quite high as compare quantity allowed. The case was deferred for 12.06.2014.			

106	Case No.:34/19/82-ALC4/2013	Party Name:ELPPE CHEMICALS PRIVATE	Meet No/Date:1/82-ALC4/2014	Status:Case
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	LIMITED	10.04.2014	Deferred
HQ File :01/82/050/00979/AM14/	RLA File :03/94/040/00552/AM14/	Lic.No/Date:0310752484 07.10.2013	Defer Date:08.05.2014
Decision : It was decided to defer the case for 08.05.2014 for comments of Department of Pharmaceuticals.			

107	Case No.:12/16/82-ALC4/2013	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/00825/AM14/	RLA File :08/24/040/00303/AM14/	Lic.No/Date:0810125470 08.10.2013	Defer Date:08.05.2014
Decision : It was decided to defer the case for 08.05.2014 for comments of Department of Pharmaceuticals.				

108	Case No.:26/16/82-ALC4/2013	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/00839/AM14/	RLA File :08/24/040/00302/AM14/	Lic.No/Date:0810125462 08.10.2013	Defer Date:08.05.2014
Decision : It was decided to defer the case for 08.05.2014 for comments of Department of Pharmaceuticals.				

109

Case No.:134/23/82-ALC4/2013	Party Name:MAKSON INDUSTRIES PVT. LTD.		Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Approved
HQ File :01/82/050/01181/AM14/	RLA File :03/95/040/00014/AM14/		Lic.No/Date:0310752666 08.10.2013	Defer Date:
Decision : In the light of written comments received from O/o DC (MSME) Chemical Division vide their U.O No. 23(2)/2014-Chem dated 21.04.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed per Kg of export Item
VICKS VAPORUB (IN PACKS) 50 GMS. Jars 80 Gms Tubes100 GMS. Jars	1kg	1.	DL-Camphor (Synthetic Camphor)	0.05365 kg
		2.	Eucalyptus Oil	0.01356 kg
		3.	Nutmeg Oil	0.00703 kg
		4.	Turpentine Oil	0.04773 kg
		5.	Cedar Leaf Oil	0.00448 kg
		6.	White Petrolatum (White soft Paraffin)	0.82300 kg
		7.	Thymol	0.000916 kg
RA may take appropriate action as per the decision of Norms Committee.				

110	Case No.:24/16/82-ALC4/2013	Party Name: S.M. HERBALS PVT.LTD.	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status: Case Deferred
	HQ File :01/82/050/00837/AM14/	RLA File :05/24/040/00232/AM14/	Lic.No/Date:0510367885 08.10.2013	Defer Date:08.05.2014
	Decision : It was decided to defer the case for 08.05.2014 for comments of Department of Pharmaceuticals.			

111	Case No.:13/16/82-ALC4/2013	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/00826/AM14/	RLA File :08/24/040/00296/AM14/	Lic.No/Date:0810125464 08.10.2013	Defer Date:08.05.2014
	Decision : It was decided to defer the case for 08.05.2014 for comments of Department of Pharmaceuticals.			

112	Case No.:27/17/82-ALC4/2013	Party Name:EYTAN LABS LIMITED	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/00889/AM14/	RLA File :09/24/040/00340/AM14/	Lic.No/Date:0910057882 09.10.2013	Defer Date:08.05.2014
	Decision : It was decided to defer the case for 08.05.2014 for comments of Department of Pharmaceuticals.			

113

Case No.:122/23/82-ALC4/2013	Party Name:MELZER CHEMICALS PVT. LTD		Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
HQ File :01/82/050/01169/AM14/	RLA File :31/83/040/00116/AM14/		Lic.No/Date:3110060644 09.10.2013	Defer Date:08.05.2014
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/72/2012-Ch II dated 25.03.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Hexahydro-1,3,5-Tris (2-Hydroxyethyl) -S – triazine	1 kg	1.	Monoethanol amine	0.671 kg
		2.	Paraformald-ehyde 91-93%	0.326 kg
RA may take appropriate action as per the decision of Norms Committee.				

114	Case No.:73/14/82-ALC4/2013	Party Name:MSN LABORATORIES PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/00658/AM14/	RLA File :09/24/040/00325/AM14/	Lic.No/Date:0910057878 09.10.2013	Defer Date:08.05.2014
	Decision : It was decided to defer the case for 08.05.2014 for comments of Department of Pharmaceuticals.			

115	Case No.:36/17/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/00898/AM14/	RLA File :09/24/040/00300/AM14/	Lic.No/Date:0910057877 09.10.2013	Defer Date:08.05.2014
	Decision : It was decided to defer the case for 08.05.2014 for comments of Department of Pharmaceuticals.			

116	Case No.:28/16/82-ALC4/2013	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/00841/AM14/	RLA File :22/24/040/00048/AM14/	Lic.No/Date:2210014277 09.10.2013	Defer Date:08.05.2014
	Decision : It was decided to defer the case for 08.05.2014 for comments of Department of Pharmaceuticals.			

117	Case No.:6/17/82-ALC4/2013	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/00868/AM14/	RLA File :52/24/040/00024/AM14/	Lic.No/Date:5210040263 10.10.2013	Defer Date:08.05.2014
	Decision : It was decided to defer the case for 08.05.2014 for comments of Department of C&PC.			

118

Case No.: 135/23/82-ALC4/2013	Party Name:	N S CHEMICALS	Meet No/Date:	1/82-ALC4/2014 10.04.2014	Status: Case Approved
HQ File :01/82/050/01182/AM14/	RLA File :03/95/040/00535/AM14/		Lic.No/Date:	0310753107 10.10.2013	Defer Date:
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/4/2010-Ch II dated 25.03.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	
Sodium Saccharin (USP)	1 kg	1.	Sodium Saccharin	1.02 kg	
RA may take appropriate action as per the decision of Norms Committee.					

119	Case No.:55/17/82-ALC4/2013	Party Name:SHODHANA LABORATORIES LTD	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/00917/AM14/	RLA File :09/24/040/00315/AM14/	Lic.No/Date:0910057889 10.10.2013	Defer Date:08.05.2014

Decision :It was decided to defer the case for 08.05.2014 for comments of Department of Pharmaceuticals.

120	Case No.:137/23/82-ALC4/2013	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/01184/AM14/	RLA File :03/95/040/00454/AM14/	Lic.No/Date:0310753231 11.10.2013	Defer Date:08.05.2014
	Decision : It was decided to defer the case for 08.05.2014 for comments of Department of Pharmaceuticals.			

121	Case No.:37/17/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/00899/AM14/	RLA File :09/24/040/00316/AM14/	Lic.No/Date:0910057908 11.10.2013	Defer Date:08.05.2014
	Decision : It was decided to defer the case for 08.05.2014 for comments of Department of Pharmaceuticals.			

122	Case No.:38/16/82-ALC4/2013	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/00851/AM14/	RLA File :08/24/040/00321/AM14/	Lic.No/Date:0810125616 14.10.2013	Defer Date:08.05.2014
	Decision : It was decided to defer the case for 08.05.2014 for comments of Department of Pharmaceuticals.			

123	Case No.:38/17/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/00900/AM14/	RLA File :09/24/040/00322/AM14/	Lic.No/Date:0910057914 14.10.2013	Defer Date:08.05.2014
	Decision : It was decided to defer the case for 08.05.2014 for comments of Department of Pharmaceuticals			

124	Case No.:18/16/82-ALC4/2013	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/00831/AM14/	RLA File :09/24/040/00323/AM14/	Lic.No/Date:0910057916 14.10.2013	Defer Date:08.05.2014
	Decision : It was decided to defer the case for 08.05.2014 for comments of Department of Pharmaceuticals.			

125	Case No.:133/23/82-ALC4/2013	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Approved
	HQ File :01/82/050/01180/AM14/	RLA File :03/95/040/00501/AM14/	Lic.No/Date:0310753527 14.10.2013	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/64/2013-Ch II dated 21.04.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Stero TEA 85 EX (Containing 50% Tri Ethanol Amine 99% and 50% Mono Ethanolamine)	1 kg	1.	TRI ETHANOL AMINE 99%	0.500 kg
		2.	MONO ETHANOL AMINE	0.500 kg

RA may take appropriate action as per the decision of Norms Committee.

126	Case No.: 39/17/82-ALC4/2013	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status: Case Deferred
	HQ File :01/82/050/00901/AM14/	RLA File :09/24/040/00312/AM14/	Lic.No/Date:0910057944 17.10.2013	Defer Date:08.05.2014
	Decision : It was decided to defer the case for 08.05.2014 for comments of Department of Pharmaceuticals			

127	Case No.: 22/17/82-ALC4/2013	Party Name:ATHENA DRUG DELIVERY SOLUTIONS PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status: Case Deferred
	HQ File :01/82/050/00884/AM14/	RLA File :03/94/040/00458/AM14/	Lic.No/Date:0310753955 17.10.2013	Defer Date:08.05.2014
	Decision : It was decided to defer the case for 08.05.2014 for comments of Department of Pharmaceuticals			

128	Case No.: 67/17/82-ALC4/2013	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status: Case Deferred
	HQ File :01/82/050/00929/AM14/	RLA File :09/24/040/00286/AM14/	Lic.No/Date:0910057945 17.10.2013	Defer Date:08.05.2014
	Decision : It was decided to defer the case for 08.05.2014 for comments of Department of Pharmaceuticals			

129	Case No.: 5/17/82-ALC4/2013	Party Name:TIDE INDUSTRIES	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status: Case Deferred
	HQ File :01/82/050/00867/AM14/	RLA File :34/24/040/00177/AM14/	Lic.No/Date:3410038223 18.10.2013	Defer Date:08.05.2014
	Decision : It was decided to defer the case for 08.05.2014 for comments of Department of Pharmaceuticals			

130	Case No.: 59/17/82-ALC4/2013	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status: Case Deferred
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HQ File :01/82/050/00921/AM14/	RLA File :22/24/040/00050/AM14/	Lic.No/Date:2210014300 21.10.2013	Defer Date:08.05.2014
Decision : It was decided to defer the case for 08.05.2014 for comments of Department of Pharmaceuticals			

131	Case No.:108/23/82-ALC4/2013	Party Name:SYMBIOTEC PHARMALAB LTD.,	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/01155/AM14/	RLA File :56/24/040/00020/AM14/	Lic.No/Date:5610003035 21.10.2013	Defer Date:08.05.2014
	Decision : It was decided to defer the case for 08.05.2014 for comments of Department of Pharmaceuticals			

132	Case No.:106/23/82-ALC4/2013	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Approved													
	HQ File :01/82/050/01153/AM14/	RLA File :17/24/040/00074/AM14/	Lic.No/Date:1710005551 22.10.2013	Defer Date:													
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/78/2012-Ch II dated 11.04.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:																
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="2">ESTEEM-MFA (POLYETHYLENE GLYCOL CETOSTEARYL ETHER) (Appearance: White to off white flakes)</td><td rowspan="2">1 kg</td><td>1.</td><td>ETHYLENE OXIDE (Colourless clear liquid)</td><td>0.793 kg</td></tr> <tr> <td>2.</td><td>CETO STEARYL ALCOHOL (Off White Flakes)</td><td>0.206 kg</td></tr> </tbody> </table>	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	ESTEEM-MFA (POLYETHYLENE GLYCOL CETOSTEARYL ETHER) (Appearance: White to off white flakes)	1 kg	1.	ETHYLENE OXIDE (Colourless clear liquid)	0.793 kg	2.	CETO STEARYL ALCOHOL (Off White Flakes)	0.206 kg			
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed													
ESTEEM-MFA (POLYETHYLENE GLYCOL CETOSTEARYL ETHER) (Appearance: White to off white flakes)	1 kg	1.	ETHYLENE OXIDE (Colourless clear liquid)	0.793 kg													
		2.	CETO STEARYL ALCOHOL (Off White Flakes)	0.206 kg													
	RA may take appropriate action as per the decision of Norms Committee.																

133	Case No.:60/17/82-ALC4/2013	Party Name:SHAMSHREE LIFESCIENCES LTD.,	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/00922/AM14/	RLA File :22/24/040/00051/AM14/	Lic.No/Date:2210014319 24.10.2013	Defer Date:08.05.2014
	Decision : It was decided to defer the case for 08.05.2014 for comments of Department of Pharmaceuticals			

134	Case No.:138/23/82-ALC4/2013	Party Name:MIDAS CARE PHARMACEUTICALS PVT LTD	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/01185/AM14/	RLA File :03/95/040/00599/AM14/	Lic.No/Date:0310755504 25.10.2013	Defer Date:08.05.2014
	Decision : It was decided to defer the case for 08.05.2014 for comments of Department of C&PC			

135	Case No.: 100/23/82-ALC4/2013	Party Name:SYMBIOTEC PHARMALAB LTD.,	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/01147/AM14/	RLA File :56/24/040/00025/AM14/	Lic.No/Date:5610003085 25.10.2013	Defer Date:08.05.2014
	Decision : It was decided to defer the case for 08.05.2014 for comments of Department of Pharmaceuticals			

136	Case No.: 36/19/82-ALC4/2013	Party Name:SOHAM ORGANICS PVT LTD	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/00981/AM14/	RLA File :31/83/040/00124/AM14/	Lic.No/Date:3110060943 29.10.2013	Defer Date:08.05.2014
	Decision : It was decided to defer the case for 08.05.2014 for comments of Department of Pharmaceuticals			

137	Case No.: 14/19/82-ALC4/2013	Party Name:BLISS GVS PHARMA LTD.	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/00959/AM14/	RLA File :03/94/040/00687/AM14/	Lic.No/Date:0310756546 01.11.2013	Defer Date:08.05.2014
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/660/2013-PI(Norms) dated 22..01.2014, it was decided to call from the firm the following technical details: 1. COA for foreign supplier indicating Potency of Nystatin imported under present A.A 2. Detailed calculation of arriving at the quantity of API applied. The case was deferred for 08.05.2014.			

138	Case No.: 9/21/82-ALC4/2013	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/01039/AM14/	RLA File :03/95/040/00617/AM14/	Lic.No/Date:0310756660 01.11.2013	Defer Date:08.05.2014
	Decision : It was decided to defer the case for 08.05.2014 for comments of Department of C&PC.			

139	Case No.: 3/16/82-ALC4/2013	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/00816/AM14/	RLA File :09/24/040/00366/AM14/	Lic.No/Date:0910058142 05.11.2013	Defer Date:08.05.2014
	Decision : It was decided to defer the case for 08.05.2014 for comments of Department of Pharmaceuticals			

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140	Case No.:2/19/82-ALC4/2013	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/00947/AM14/	RLA File :03/94/040/00668/AM14/	Lic.No/Date:0310756884 06.11.2013	Defer Date:12.06..2014
	Decision : It was decided to defer the case for 12.06.2014 for comments of Department of Pharmaceuticals.			

141	Case No.:33/17/82-ALC4/2013	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/00895/AM14/	RLA File :31/83/040/00149/AM14/	Lic.No/Date:3110061033 11.11.2013	Defer Date:08.05.2014
	Decision : It was decided to defer the case for 08.05.2014 for comments of Department of Pharmaceuticals.			

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Case No.:79/23/82-ALC4/2013	Party Name:MAHAVIR SYNTHESIS PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Approved	
HQ File :01/82/050/01126/AM14/	RLA File :52/24/040/00028/AM14/	Lic.No/Date:5210040395 13.11.2013	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/45/2010-Ch II dated 27.03.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2-Naphthylamine-6-Sulfonamide-N-Methyl	1 kg	1.	Beta Naphthol	1.243 kg
		2.	Mono Methyl Amine	1.902 kg
		3.	Caustic Soda Flakes	1.502 kg
RA may take appropriate action as per the decision of Norms Committee.				

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Case No.: 80/23/82-ALC4/2013	Party Name:MAHAVIR SYNTHESIS PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status: Case Approved	
HQ File :01/82/050/01127/AM14/	RLA File :52/24/040/00032/AM14/	Lic.No/Date:5210040396 13.11.2013	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/45/2010-Ch II dated 27.03.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
4-(2-CHLOROETHYL SULFONYL) BUTYRIC ACID	1 kg	1.	GAMMA BUTYROLACTONE	0.620 kg
		2.	2-MERCAPTO ETHANOL	0.640 kg

RA may take appropriate action as per the decision of Norms Committee.

144	Case No.:7/23/82-ALC4/2013	Party Name:JESONS INDUSTRIES LTD.	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/01054/AM14/	RLA File :03/94/040/00713/AM14/	Lic.No/Date:0310757929 14.11.2013	Defer Date:08.05.2014
	Decision : It was decided to defer the case for 08.05.2014 for comments of Petrochemicals Division of Department of Chemicals and Petrochemicals			

145	Case No.:66/23/82-ALC4/2013	Party Name:STERICON PHARMA PVT.LTD.,	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/01113/AM14/	RLA File :07/24/040/00259/AM14/	Lic.No/Date:0710099690 18.11.2013	Defer Date:08.05.2014
	Decision : It was decided to defer the case for 08.05.2014 for comments of Department of Pharmaceuticals			

146	Case No.:45/17/82-ALC4/2013	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/00907/AM14/	RLA File :08/24/040/00352/AM14/	Lic.No/Date:0810126495 18.11.2013	Defer Date:08.05.2014
	Decision : It was decided to defer the case for 08.05.2014 for comments of Department of Pharmaceuticals			

147	Case No.:40/19/82-ALC4/2013	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/00985/AM14/	RLA File :05/23/040/00334/AM14/	Lic.No/Date:0510371304 20.11.2013	Defer Date:08.05.2014
	Decision : It was decided to defer the case for 08.05.2014 for comments of Department of Pharmaceuticals			

148	Case No.:10/17/82-ALC4/2013	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/00872/AM14/	RLA File :09/24/040/00407/AM14/	Lic.No/Date:0910058254 20.11.2013	Defer Date:08.05.2014
	Decision : It was decided to defer the case for 08.05.2014 for comments of Department of Pharmaceuticals			

149	Case No.:111/23/82-ALC4/2013	Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred

HQ File :01/82/050/01158/AM14/	RLA File :34/24/040/00202/AM14/	Lic.No/Date:3410038488 20.11.2013	Defer Date:08.05.2014
Decision : It was decided to defer the case for 08.05.2014 for comments of Department of Pharmaceuticals			

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Case No.: 99/23/82-ALC4/2013	Party Name:ESTEEM INDUSTRIES PVT. LTD,		Meet No/Date:1/82-ALC4/2014 10.04.2014	Status: Case Approved
HQ File :01/82/050/01146/AM14/	RLA File :17/24/040/00080/AM14/		Lic.No/Date:1710005576 21.11.2013	Defer Date:
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/78/2012-Ch II dated 11.04.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
GRAND-PE-80 (OXIRANE, METHYL, POLYMER WITH OXIRANE) (White to off White Flakes)	1 kg	1.	ETHYLENE OXIDE (Colourless clear liquid)	0.583 kg
		2.	PROPYLENE OXIDE (Colourless liquid)	0.411 kg
RA may take appropriate action as per the decision of Norms Committee.				

151	Case No.:119/23/82-ALC4/2013		Party Name:RATNAMANI BIO CHEMICALS & PHARMACEUTICALS PVT. LTD	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/01166/AM14/		RLA File :34/24/040/00207/AM14/	Lic.No/Date:3410038507 21.11.2013	Defer Date: 12.06.2014
	Decision : It was decided to defer the case for 12.06.2014 for comments of Department of C&PC.				

152	Case No.:140/23/82-ALC4/2013		Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/01187/AM14/		RLA File :03/95/040/00495/AM14/	Lic.No/Date:0310758627 21.11.2013	Defer Date:08.05.2014
	Decision : It was decided to defer the case for 08.05.2014 for comments of Department of Pharmaceuticals				

153	Case No.:149/23/82-ALC4/2013		Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/01196/AM14/		RLA File :03/95/040/00658/AM14/	Lic.No/Date:0310758646 21.11.2013	Defer Date:12.06.2014
	Decision : It was decided to send the application Department of C&PC. The case was deferred for 12.06.2014.				

154	Case No.:2/23/82-ALC4/2013	Party Name:CROWN CHEMICALS PVT.LTD.,	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/01049/AM14/	RLA File :03/94/040/00735/AM14/	Lic.No/Date:0310758837 22.11.2013	Defer Date:08.05.2014
	Decision : It was decided to defer the case for 08.05.2014 for comments of Department of C&PC.			

155	Case No.:101/23/82-ALC4/2013	Party Name:ACEBRIGHT (INDIA) PHARMA PVT LTD,	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/01148/AM14/	RLA File :07/24/040/00269/AM14/	Lic.No/Date:0710099923 25.11.2013	Defer Date:08.05.2014
	Decision : It was decided to defer the case for 08.05.2014 for comments of Department of Pharmaceuticals			

156	Case No.:105/23/82-ALC4/2013	Party Name:R L FINE CHEM	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Approved																			
	HQ File :01/82/050/01152/AM14/	RLA File :07/24/040/00264/AM14/	Lic.No/Date:0710099933 25.11.2013	Defer Date:																			
	Decision : In the light of earlier decision taken in meeting no. 1/82 dated 04.04.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Cyclobenzaprine Hcl</td><td>1 kg</td><td>1.</td><td>1 Bromo 3 Chloro Propane</td><td>0.95 kg</td></tr> <tr> <td></td><td></td><td>2.</td><td>Tetra Hydro Furan</td><td>1.00 kg</td></tr> <tr> <td></td><td></td><td>3.</td><td>Acetone</td><td>Not allowed as not shown in process</td></tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Cyclobenzaprine Hcl	1 kg	1.	1 Bromo 3 Chloro Propane	0.95 kg			2.	Tetra Hydro Furan	1.00 kg			3.	Acetone
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																			
Cyclobenzaprine Hcl	1 kg	1.	1 Bromo 3 Chloro Propane	0.95 kg																			
		2.	Tetra Hydro Furan	1.00 kg																			
		3.	Acetone	Not allowed as not shown in process																			

157	Case No.:1/23/82-ALC4/2013	Party Name:CROWN CHEMICALS PVT.LTD.,	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/01048/AM14/	RLA File :03/94/040/00733/AM14/	Lic.No/Date:0310759268 26.11.2013	Defer Date:08.05.2014
	Decision : It was decided to defer the case for 08.05.2014 for comments of Department of C&PC.			

158	Case No.:3/23/82-ALC4/2013	Party Name:CROWN CHEMICALS PVT.LTD.,	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/01050/AM14/	RLA File :03/94/040/00734/AM14/	Lic.No/Date:0310759273 26.11.2013	Defer Date:08.05.2014
	Decision : It was decided to defer the case for 08.05.2014 for comments of Department of C&PC.			

159	Case No.:129/23/82-ALC4/2013	Party Name:HETERO LABS LIMITED	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/01176/AM14/	RLA File :09/24/040/00421/AM14/	Lic.No/Date:0910058346 26.11.2013	Defer Date:08.05.2014
	Decision : It was decided to defer the case for 08.05.2014 for comments of Department of Pharmaceuticals			

160	Case No.:77/23/82-ALC4/2013	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/01124/AM14/	RLA File :04/24/040/00183/AM14/	Lic.No/Date:0410152258 27.11.2013	Defer Date:08.05.2014
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/633/2013-PI(Norms) dated 22.01.2014, it was decided to call from the firm a copy of Master Batch Formula duly certified by Quality Control Incharge. The case was deferred for 08.05.2014			

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Case No.:4/23/82-ALC4/2013	Party Name:DELTA FINOCHEM PVT.LTD.		Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Approved													
HQ File :01/82/050/01051/AM14/	RLA File :03/94/040/00514/AM14/		Lic.No/Date:0310759628 28.11.2013	Defer Date:													
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/44/2012-Ch II dated 20.05.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:																	
<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td rowspan="2">Ethyl Triphenyl Phosphonium Bromide</td><td rowspan="2">1 kg</td><td>1.</td><td>Tri Phenyl Phosphonium Bromide</td><td>0.780 kg</td></tr><tr><td>2.</td><td>Ethyl Bromide</td><td>0.361 kg</td></tr></table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Ethyl Triphenyl Phosphonium Bromide	1 kg	1.	Tri Phenyl Phosphonium Bromide	0.780 kg	2.	Ethyl Bromide	0.361 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed													
Ethyl Triphenyl Phosphonium Bromide	1 kg	1.	Tri Phenyl Phosphonium Bromide	0.780 kg													
		2.	Ethyl Bromide	0.361 kg													
RA may take appropriate action as per the decision of Norms Committee.																	

162	Case No.:94/23/82-ALC4/2013	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/01141/AM14/	RLA File :05/23/040/00342/AM14/	Lic.No/Date:0510372219 28.11.2013	Defer Date:08.05.2014
	Decision : It was decided to defer the case for 08.05.2014 for comments of Department of Pharmaceuticals.			

163	Case No.:75/23/82-ALC4/2013	Party Name:PCL OIL & SOLVENTS LTD.,	Meet No/Date:1/82-ALC4/2014	Status:Case
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			10.04.2014	Deferred
	HQ File :01/82/050/01122/AM14/	RLA File :05/24/040/00221/AM14/	Lic.No/Date:0510372153 28.11.2013	Defer Date:08.05.2014
Decision : It was decided to defer the case for 08.05.2014 for comments of Department of C&PC.				

164	Case No.:148/23/82-ALC4/2013	Party Name:CTX LIFESCIENCES PVT LTD,	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/01195/AM14/	RLA File :03/94/040/00598/AM14/	Lic.No/Date:0310760166 02.12.2013	Defer Date:08.05.2014
	Decision : It was decided to defer the case for 08.05.2014 for comments of Department of C&PC			

165	Case No.:13/23/82-ALC4/2013	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/01060/AM14/	RLA File :03/95/040/00696/AM14/	Lic.No/Date:0310759990 02.12.2013	Defer Date:08.05.2014
	Decision : It was decided to defer the case for 08.05.2014 for comments of Department of C&PC			

166	Case No.:147/23/82-ALC4/2013	Party Name:AGIO PHARMACEUTICALS LTD	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/01194/AM14/	RLA File :03/94/040/00705/AM14/	Lic.No/Date:0310760371 03.12.2013	Defer Date:08.05.2014
	Decision : It was decided to defer the case for 08.05.2014 for comments of Department of Pharmaceuticals.			

167

Case No.: 12/23/82-ALC4/2013	Party Name:MOHINI ORGANICS PVT. LTD.,		Meet No/Date:1/82-ALC4/2014 10.04.2014	Status: Case Approved
HQ File :01/82/050/01059/AM14/	RLA File :03/95/040/00631/AM14/		Lic.No/Date:0310760264 03.12.2013	Defer Date:
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/141/2011-Ch II dated 25.03.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
SORBITAN MONO STEARATE	1 kg	1.	SORBITOL 70%	0.580 kg
		2.	STEARIC ACID	0.634 kg
RA may take appropriate action as per the decision of Norms Committee.				

168

Case No.: 142/23/82-ALC4/2013	Party Name:NOCIL LIMITED	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status: Case Approved	
HQ File :01/82/050/01189/AM14/	RLA File :03/95/040/00554/AM14/	Lic.No/Date:0310760329 03.12.2013	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/32/2012-Ch II dated 11.04.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
N-(Cyclohexylthio) phthalimide Brand Name:PILGARD PVI	1 kg	1.	Phthalic Anyhdride (PAN)	0.614 kg
		2.	DICYCLOHEXYL DISULPHIDE (DCDS)	0.488 kg
		3.	CAUSTIC POTASH FLAKES (Potassium Hydroxide) (KOH)	0.233 kg
RA may take appropriate action as per the decision of Norms Committee.				

169	Case No.:112/23/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/01159/AM14/	RLA File :08/24/040/00387/AM14/	Lic.No/Date:0810126887 04.12.2013	Defer Date:08.05.2014
	Decision : It was decided to defer the case for 08.05.2014 for comments of Department of Pharmaceuticals.			

170

Case No.:15/23/82-ALC4/2013	Party Name:MELOG SPECIALITY CHEMICALS PVT. LTD.		Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Approved
HQ File :01/82/050/01062/AM14/	RLA File :03/95/040/00700/AM14/		Lic.No/Date:0310760526 04.12.2013	Defer Date:
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/22/2012-Ch II dated 8.04.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
4, 4 - BIPHENOL	1 kg	1.	ISOBUTYLENE	0.700 kg
		2.	PHENOL	1.50 kg
		3.	METHANOL	1.00 kg
RA may take appropriate action as per the decision of Norms Committee.				

171	Case No.:116/23/82-ALC4/2013	Party Name:ALCHEM INTERNATIONAL	Meet No/Date:1/82-ALC4/2014	Status:Case
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	LTD.	10.04.2014	Deferred
HQ File :01/82/050/01163/AM14/	RLA File :05/23/040/00341/AM14/	Lic.No/Date:0510372635 05.12.2013	Defer Date:08.05.2014
Decision : It was decided to defer the case for 08.05.2014 for comments of Department of Pharmaceuticals.			

172	Case No.:62/23/82-ALC4/2013	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/01109/AM14/	RLA File :07/24/040/00238/AM14/	Lic.No/Date:0710100274 05.12.2013	Defer Date:08.05.2014
	Decision : It was decided to defer the case for 08.05.2014 for comments of Department of Pharmaceuticals.			

173	Case No.:18/23/82-ALC4/2013	Party Name:NAPROD LIFE SCIENCES PVT. LTD.	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/01065/AM14/	RLA File :03/95/040/00712/AM14/	Lic.No/Date:0310760768 05.12.2013	Defer Date:08.05.2014
	Decision : It was decided to defer the case for 08.05.2014 for comments of Department of Pharmaceuticals .			

174	Case No.:17/23/82-ALC4/2013	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/01064/AM14/	RLA File :03/95/040/00705/AM14/	Lic.No/Date:0310760774 05.12.2013	Defer Date:08.05.2014
	Decision : It was decided to defer the case for 08.05.2014 for comments of Department of C&PC			

175	Case No.:146/23/82-ALC4/2013	Party Name:CHIRAG ENTERPRISE	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Deffered and Re-indexed
	HQ File :01/82/050/01193/AM14/	RLA File :24/24/040/00022/AM14/	Lic.No/Date:2410040396 06.12.2013	Defer Date:12.06.2014
	Decision : No Data Available for the above case in online agenda available on DGFT server. The case was deferred for 12.06.2014			

176	Case No.:145/23/82-ALC4/2013	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Approved
	HQ File :01/82/050/01192/AM14/	RLA File :03/94/040/00741/AM14/	Lic.No/Date:0310761092 09.12.2013	Defer Date:
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/157/2011-Ch II dated 04.04.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
DISODIUM MANGANESE EDTA (Manganese Content 12.5% +/- 0.5)	1 kg	1	Ethylene Diamine Tetra Acetic Acid (EDTA)	0.690 kg

RA may take appropriate action as per the decision of Norms Committee.

177	Case No.:96/23/82-ALC4/2013	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/01143/AM14/	RLA File :05/24/040/00313/AM14/	Lic.No/Date:0510372885 09.12.2013	Defer Date:08.05.2014
	Decision : It was decided to defer the case for 08.05.2014 for comments of Department of Pharmaceuticals			

178	Case No.:118/23/82-ALC4/2013	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/01165/AM14/	RLA File :05/24/040/00312/AM14/	Lic.No/Date:0510372882 09.12.2013	Defer Date:08.05.2014
	Decision : It was decided to defer the case for 08.05.2014 for comments of Department of Pharmaceuticals			

179	Case No.:11/23/82-ALC4/2013	Party Name:SCITECH SPECIALITIES PVT. LTD.	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/01058/AM14/	RLA File :03/95/040/00603/AM14/	Lic.No/Date:0310761103 09.12.2013	Defer Date:08.05.2014
	Decision : It was decided to defer the case for 08.05.2014 for comments of Department of Pharmaceuticals.			

180	Case No.:63/23/82-ALC4/2013	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/01110/AM14/	RLA File :52/24/040/00037/AM14/	Lic.No/Date:5210040485 10.12.2013	Defer Date:08.05.2014
	Decision : It was decided to defer the case for 08.05.2014 for comments of Department of C&PC.			

181	Case No.:2/1/82-ALC4/2014	Party Name:GEM AROMATICS PVT.LTD.	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Approved
	HQ File :01/82/050/00002/AM15/	RLA File :03/94/040/00771/AM14/	Lic.No/Date:0310761495 11.12.2013	Defer Date:
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/65/2010-Ch II dated 21.04.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
EUGENOL	1 kg	1	CLOVE LEAF OIL (EUGENOL CONTENT 77%+/-4%)	1.31 kg

RA may take appropriate action as per the decision of Norms Committee.

182	Case No.:95/23/82-ALC4/2013	Party Name:JAGSONPAL PHARMACEUTICALS LTD.	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/01142/AM14/	RLA File :05/23/040/00368/AM14/	Lic.No/Date:0510373220 11.12.2013	Defer Date:08.05.2014
	Decision : It was decided to defer the case for 08.05.2014 for comments of Department of Pharmaceuticals			

183	Case No.:8/23/82-ALC4/2013	Party Name:SIRMAXO CHEMICALS PVT LTD	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/01055/AM14/	RLA File :03/95/040/00725/AM14/	Lic.No/Date:0310761482 11.12.2013	Defer Date:08.05.2014
	Decision : It was decided to defer the case for 08.05.2014 for comments of Department of C&PC.			

184	Case No.:115/23/82-ALC4/2013	Party Name:ALCHEM INTERNATIONAL LTD.	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/01162/AM14/	RLA File :05/23/040/00365/AM14/	Lic.No/Date:0510373480 13.12.2013	Defer Date:08.05.2014
	Decision : It was decided to defer the case for 08.05.2014 for comments of Department of Pharmaceuticals			

185	Case No.:83/23/82-ALC4/2013	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/01130/AM14/	RLA File :34/24/040/00231/AM14/	Lic.No/Date:3410038734 16.12.2013	Defer Date:08.05.2014
	Decision : It was decided to defer the case for 08.05.2014 for comments of Department of Pharmaceuticals			

186	Case No.:14/23/82-ALC4/2013	Party Name:TITAN LABORATORIES PVT. LTD.	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Approved
	HQ File :01/82/050/01061/AM14/	RLA File :03/95/040/00753/AM14/	Lic.No/Date:0310761930 16.12.2013	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/547/2012-PI(Norms) dated			

11.09.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Flurbiprofen SR Pellets 88.9%	1 kg	1	FLURBIPROFEN	0.898
		2.	POLYVINYL PYROLIDONE K-30 (PVPK-30)	0.025
		3.	EUDRAGIT RS 100 (AMMONIO METHACRYLATE COPOLYMER)	0.019

RA may take appropriate action as per the decision of Norms Committee.

187	Case No.:126/23/82-ALC4/2013	Party Name:TRIGON CHEMICALS PVT. LTD.	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Approved
	HQ File :01/82/050/01173/AM14/	RLA File :31/83/040/00134/AM14/	Lic.No/Date:3110061568 16.12.2013	Defer Date:
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/52/2011-Ch II dated 02.04.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Sodium Benzoate Micronised SF Grade	1 kg	1	Sodium Benzoate	1.01 kg

RA may take appropriate action as per the decision of Norms Committee.

188	Case No.:127/23/82-ALC4/2013	Party Name:TRIGON CHEMICALS PVT. LTD.	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Approved
	HQ File :01/82/050/01174/AM14/	RLA File :31/83/040/00133/AM14/	Lic.No/Date:3110061567 16.12.2013	Defer Date:
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/52/2011-Ch II dated 02.04.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Sodium Benzoate Micronised	1 kg	1	Sodium Benzoate	1.01 kg

RA may take appropriate action as per the decision of Norms Committee.

189	Case No.:128/23/82-ALC4/2013	Party Name:TRIGON CHEMICALS PVT. LTD.	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Approved
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HQ File :01/82/050/01175/AM14/	RLA File :31/83/040/00132/AM14/	Lic.No/Date:3110061569 16.12.2013	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/52/2011-Ch II dated 02.04.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Sodium Benzoate Micronised	1 kg	1	Sodium Benzoate	1.01 kg
RA may take appropriate action as per the decision of Norms Committee.				

190	Case No.:88/23/82-ALC4/2013	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/01135/AM14/	RLA File :05/23/040/00375/AM14/	Lic.No/Date:0510373696 17.12.2013	Defer Date:08.05.2014
	Decision : It was decided to defer the case for 08.05.2014 for comments of Department of Pharmaceuticals			

191	Case No.:39/23/82-ALC4/2013	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/01086/AM14/	RLA File :03/94/040/00760/AM14/	Lic.No/Date:0310762301 18.12.2013	Defer Date:08.05.2014
	Decision : It was decided to defer the case for 08.05.2014 for comments of Department of Pharmaceuticals			

192	Case No.:50/23/82-ALC4/2013	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/01097/AM14/	RLA File :03/94/040/00761/AM14/	Lic.No/Date:0310762302 18.12.2013	Defer Date:08.05.2014
	Decision : It was decided to defer the case for 08.05.2014 for comments of Department of Pharmaceuticals			

193	Case No.:51/23/82-ALC4/2013		Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,		Meet No/Date:1/82-ALC4/2014 10.04.2014		Status:Case Approved	
	HQ File :01/82/050/01098/AM14/		RLA File :03/94/040/00715/AM14/		Lic.No/Date:0310762311 18.12.2013		Defer Date:	
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/20/2012-Ch II dated 14.01.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed		

RA may take appropriate action as per the decision of Norms Committee.

RA may take appropriate action as per the decision of Norms Committee.

Decision : It was decided to defer the case for 12.06.2014 for comments of Department of Pharmaceuticals

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/92/2011-Ch II dated 09.04.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
META AMINO BENZO TRI FLUORIDE (MABTF)	1 kg	1	BENZO TRI FLUORIDE (BTF)	1.13 kg

RA may take appropriate action as per the decision of Norms Committee.

197

Case No.: 36/23/82-ALC4/2013	Party Name:ORION CHEM PVT.LTD.	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status: Case Approved										
HQ File :01/82/050/01083/AM14/	RLA File :03/95/040/00729/AM14/	Lic.No/Date:0310762471 18.12.2013	Defer Date:										
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/10/2013-Ch II dated 25.03.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:													
<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td>2,3 DIMETHYL 2,3 DINITRO BUTANE (DMNB)</td><td>1 kg</td><td>1</td><td>2 - NITRO PROPANE</td><td>1.120 kg</td></tr></table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	2,3 DIMETHYL 2,3 DINITRO BUTANE (DMNB)	1 kg	1	2 - NITRO PROPANE	1.120 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
2,3 DIMETHYL 2,3 DINITRO BUTANE (DMNB)	1 kg	1	2 - NITRO PROPANE	1.120 kg									
RA may take appropriate action as per the decision of Norms Committee.													

198	Case No.:125/23/82-ALC4/2013	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Deferred and Re-indexed
	HQ File :01/82/050/01172/AM14/	RLA File :31/83/040/00170/AM14/	Lic.No/Date:3110061658 19.12.2013	Defer Date:12.06.2014
	Decision : It was decided to defer the case for 08.05.2014 for comments of Department of Pharmaceuticals			

199

Case No.: 38/23/82-ALC4/2013	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status: Case Approved
HQ File :01/82/050/01085/AM14/	RLA File :03/95/040/00736/AM14/	Lic.No/Date:0310762602 19.12.2013	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/60/2010-Ch II dated 11.04.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
MR-3 (TRI(DHMP) T (1,4,6-Tri (2,4-DIHYDROXY3 METHYL)PHENYL 1,3,5-TRIAZINE	1 kg	1.	2 METHYL RESORCINOL	1.140 kg
		2.	CYANURIC CHLORIDE	0.479 kg
		3.	SULFOLENE	1.80 kg

RA may take appropriate action as per the decision of Norms Committee.

200	Case No.:89/23/82-ALC4/2013	Party Name:RENOWN PHARMACEUTICALS PVT LTD	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/01136/AM14/	RLA File :34/24/040/00225/AM14/	Lic.No/Date:3410038760 19.12.2013	Defer Date:08.05.2014
	Decision : It was decided to defer the case for 08.05.2014 for comments of Department of Pharmaceuticals			

201	Case No.:84/23/82-ALC4/2013	Party Name:TRANSPEK INDUSTRY LIMITED	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/01131/AM14/	RLA File :34/24/040/00236/AM14/	Lic.No/Date:3410038767 19.12.2013	Defer Date:08.05.2014
	Decision : It was decided to defer the case for 08.05.2014 for comments of Department of Pharmaceuticals			

202	Case No.:40/23/82-ALC4/2013	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Approved									
	HQ File :01/82/050/01087/AM14/	RLA File :03/94/040/00745/AM14/	Lic.No/Date:0310762897 20.12.2013	Defer Date:									
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/37/2010-Ch II dated 21.04.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>6-AMINO -1,3-DIMETHYL URACIL</td><td>1 kg</td><td>1</td><td>CYANO ACETIC ACID 70%</td><td>1.04 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	6-AMINO -1,3-DIMETHYL URACIL	1 kg	1	CYANO ACETIC ACID 70%
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
6-AMINO -1,3-DIMETHYL URACIL	1 kg	1	CYANO ACETIC ACID 70%	1.04 kg									
RA may take appropriate action as per the decision of Norms Committee.													

203	Case No.:91/23/82-ALC4/2013	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/01138/AM14/	RLA File :08/24/040/00408/AM14/	Lic.No/Date:0810127281 20.12.2013	Defer Date:08.05.2014
	Decision : It was decided to defer the case for 08.05.2014 for comments of Department of Pharmaceuticals			

204	Case No.:85/23/82-ALC4/2013	Party Name:PARENTERAL DRUGS (INDIA) LTD.,	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/01132/AM14/	RLA File :56/24/040/00033/AM14/	Lic.No/Date:5610003400	Defer

		20.12.2013	Date:08.05.2014
Decision : It was decided to defer the case for 08.05.2014 for comments of Department of Pharmaceuticals			

205	Case No.:123/23/82-ALC4/2013	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Approved									
	HQ File :01/82/050/01170/AM14/	RLA File :31/83/040/00164/AM14/	Lic.No/Date:3110061675 23.12.2013	Defer Date:									
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/39/2011-Ch II dated 21.04.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>ACETONITRILE</td><td>1 kg</td><td>1</td><td>ACETIC ACID</td><td>1.80 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	ACETONITRILE	1 kg	1	ACETIC ACID
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
ACETONITRILE	1 kg	1	ACETIC ACID	1.80 kg									
RA may take appropriate action as per the decision of Norms Committee.													

206

Case No.: 92/23/82-ALC4/2013		Party Name:ESTEEM INDUSTRIES PVT. LTD,		Meet No/Date:1/82-ALC4/2014 10.04.2014		Status: Case Approved	
HQ File :01/82/050/01139/AM14/		RLA File :17/24/040/00099/AM14/		Lic.No/Date:1710005619 23.12.2013		Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/78/2012-Ch II dated 11.04.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed		
PRODUCT-AFO-1002 (OLEYL CETYL ALCOHOL POLY GLYCOL ETHER) (OLEYL CETYL ALCOHOL 25 MOLE ETHOXYLATE) (Appearance at 25 Deg C: White to off white solid)		1 kg	1.	OLEYL CETYL ALCOHOL (Colourless / pale clear insoluble liquid)	0.197 kg		
			2.	ETHYLENE OXIDE (Colourless clear liquid)	0.802 kg		
RA may take appropriate action as per the decision of Norms Committee.							

207	Case No.:90/23/82-ALC4/2013	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/01137/AM14/	RLA File :08/24/040/00403/AM14/	Lic.No/Date:0810127360 24.12.2013	Defer Date:08.05.2014

Decision :It was decided to defer the case for 08.05.2014 for comments of Department of Pharmaceuticals

208	Case No.: 41/23/82-ALC4/2013	Party Name:HEMMO PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status: Case Deferred
	HQ File :01/82/050/01088/AM14/	RLA File :03/94/040/00749/AM14/	Lic.No/Date:0310763218 24.12.2013	Defer Date:08.05.2014
	Decision : It was decided to defer the case for 08.05.2014 for comments of Department of Pharmaceuticals			

209	Case No.: 27/23/82-ALC4/2013	Party Name:SANDOZ PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status: Case Deferred
	HQ File :01/82/050/01074/AM14/	RLA File :03/95/040/00758/AM14/	Lic.No/Date:0310763292 24.12.2013	Defer Date:08.05.2014
	Decision : It was decided to defer the case for 08.05.2014 for comments of Department of Pharmaceuticals			

210	Case No.: 52/23/82-ALC4/2013	Party Name:ALKYL AMINES CHEMICALS LTD	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status: Case Approved
	HQ File :01/82/050/01099/AM14/	RLA File :03/94/040/00740/AM14/	Lic.No/Date:0310763366 26.12.2013	Defer Date:
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/85/2012-Ch II dated 13.06.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2 ETHYL HEXYLAMINE	1 kg	1	2 ETHYL HEXANOL	1.06 kg

RA may take appropriate action as per the decision of Norms Committee.

211	Case No.: 46/23/82-ALC4/2013	Party Name:GUJARAT ORGANICS LIMITED	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status: Case Approved
	HQ File :01/82/050/01093/AM14/	RLA File :03/94/040/00820/AM14/	Lic.No/Date:0310763352 26.12.2013	Defer Date:
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/73/2013-Ch II dated 01.04.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
METHYL PARABEN SODIUM (4-HYDROXY	1 kg	1.	PHENOL	0.950 kg

BENZOIC ACID METHYL ESTER SODIUM SALT)	2.	POTASSIUM HYDROXIDE	1.00 kg
	3.	METHANOL	0.261 kg

RA may take appropriate action as per the decision of Norms Committee.

212

Case No.:49/23/82-ALC4/2013	Party Name:INDO AMINES LIMITED	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Approved										
HQ File :01/82/050/01096/AM14/	RLA File :03/94/040/00804/AM14/	Lic.No/Date:0310763384 26.12.2013	Defer Date:										
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/81/2010-Ch II dated 25.03.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:													
<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td>DI-ISOBUTYL CARBINOL</td><td>1 kg</td><td>1</td><td>DI-ISOBUTYL KETONE</td><td>1.048 kg</td></tr></table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	DI-ISOBUTYL CARBINOL	1 kg	1	DI-ISOBUTYL KETONE	1.048 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
DI-ISOBUTYL CARBINOL	1 kg	1	DI-ISOBUTYL KETONE	1.048 kg									
RA may take appropriate action as per the decision of Norms Committee.													

213	Case No.:65/23/82-ALC4/2013	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/01112/AM14/	RLA File :05/24/040/00258/AM14/	Lic.No/Date:0510374575 27.12.2013	Defer Date:08.05.2014
	Decision :It was decided to defer the case for 08.05.2014 for comments of Department of Pharmaceuticals			

214	Case No.:71/23/82-ALC4/2013	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/01118/AM14/	RLA File :05/24/040/00317/AM14/	Lic.No/Date:0510374576 27.12.2013	Defer Date:08.05.2014
	Decision : It was decided to defer the case for 08.05.2014 for comments of Department of Pharmaceuticals			

215	Case No.: 64/23/82-ALC4/2013	Party Name:S.M. HERBALS PVT.LTD.	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status: Case Deferred
	HQ File :01/82/050/01111/AM14/	RLA File :05/24/040/00321/AM14/	Lic.No/Date:0510374573 27.12.2013	Defer Date:08.05.2014
	Decision : It was decided to remind the firm to furnish the following technical details: • COA from foreign supplier for relevant import consignment for the imported input. • COA from Independent and approved Testing Laboratory for export product. • Stepwise process with wastage envisaged in the process.			

The case was deferred for 08.05.2014.

216	Case No.:43/23/82-ALC4/2013	Party Name:ANUH PHARMA LTD.	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/01090/AM14/	RLA File :03/94/040/00770/AM14/	Lic.No/Date:0310763631 30.12.2013	Defer Date:08.05.2014
	Decision : It was decided to defer the case for 08s.05.2014 for comments of Department of Pharmaceuticals			

217	Case No.:48/23/82-ALC4/2013	Party Name:EXCEL INDUSTRIES LIMITED	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/01095/AM14/	RLA File :03/94/040/00719/AM14/	Lic.No/Date:0310763628 30.12.2013	Defer Date:08.05.2014
	Decision : It was decided to defer the case for 08.05.2014 for comments of Department of Pharmaceuticals			

218	Case No.:93/23/82-ALC4/2013	Party Name:PARAGON INDUSTRIES	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Approved									
	HQ File :01/82/050/01140/AM14/	RLA File :08/24/040/00430/AM14/	Lic.No/Date:0810127594 31.12.2013	Defer Date:									
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/124/2011-Ch II dated 02.04.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>2,3 Dichloro 1:4 Naphthaquinone</td><td>1 kg</td><td>1</td><td>Sodium Naphthionate</td><td>1.00 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	2,3 Dichloro 1:4 Naphthaquinone	1 kg	1	Sodium Naphthionate
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
2,3 Dichloro 1:4 Naphthaquinone	1 kg	1	Sodium Naphthionate	1.00 kg									
RA may take appropriate action as per the decision of Norms Committee.													

219	Case No.:55/23/82-ALC4/2013	Party Name:SATYAJIT CHEMICALS PVT.LTD.,	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/01102/AM14/	RLA File :03/95/040/00791/AM14/	Lic.No/Date:0310763764 31.12.2013	Defer Date:08.05.2014
	Decision : It was decided to defer the case for 08.05.2014 for comments of Department of C&PC.			

220	Case No.:53/23/82-ALC4/2013	Party Name:EXCEL INDUSTRIES LIMITED	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/01100/AM14/	RLA File :03/94/040/00744/AM14/	Lic.No/Date:0310764365	Defer

02.01.2014

Date:08.05.2014

Decision :It was decided to defer the case for 08.05.2014 for comments of Department of Pharmaceuticals

221

Case No.:68/23/82-ALC4/2013	Party Name:H.J.AROCHEM PVT. LTD.,	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Approved	
HQ File :01/82/050/01115/AM14/	RLA File :08/24/040/00418/AM14/	Lic.No/Date:0810127690 03.01.2014	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/63/2013-Ch II dated 05.12.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
DIPHENYL OXIDE	1 kg	1.	PHENOL	0.449 kg
		2.	MONO CHLORO BENZENE	0.774 kg
		3.	CAUSTIC SODA FLAKES	0.425 kg
		4.	CUPEROS OXIDE	0.049 kg
RA may take appropriate action as per the decision of Norms Committee.				

222

Case No.:56/23/82-ALC4/2013	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Approved	
HQ File :01/82/050/01103/AM14/	RLA File :03/94/040/00822/AM14/	Lic.No/Date:0310765132 08.01.2014	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/157/2011-Ch II dated 22.04.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
EDTA Tetra Sodium	1 kg	1	Ethylene Diamine Tetra Acetic Acid	0.750 kg
RA may take appropriate action as per the decision of Norms Committee.				

223

Case No.:35/23/82-ALC4/2013	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Approved
HQ File :01/82/050/01082/AM14/	RLA File :03/94/040/00871/AM14/	Lic.No/Date:0310765141 08.01.2014	Defer Date:
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/29/2011-Ch II dated 21.04.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2-CHLORO-4,6-DI METHOXY-1,3,5-TRIAZINE (CHLORDIMETHOXYTRIAZINE)	1 kg	1.	CYANURIC CHLORIDE	1.750 kg
		2.	SODIUM BI CARBONATE	1.595 kg

RA may take appropriate action as per the decision of Norms Committee.

224	Case No.:42/23/82-ALC4/2013	Party Name:ARIHANTANAM LIFECARE PVT. LTD.	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/01089/AM14/	RLA File :03/94/040/00881/AM14/	Lic.No/Date:0310765339 09.01.2014	Defer Date:08.05.2014
	Decision : It was decided to defer the case for 08.05.2014 for comments of Department of Pharmaceuticals			

225	Case No.:21/23/82-ALC4/2013	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/01068/AM14/	RLA File :03/95/040/00590/AM14/	Lic.No/Date:0310765258 09.01.2014	Defer Date:08.05.2014
	Decision : It was decided to defer the case for 08.05.2014 for comments of Department of C&PC.			

226	Case No.:19/23/82-ALC4/2013	Party Name:DANOPHARM CHEMICALS PRIVATE LTD.	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/01066/AM14/	RLA File :03/94/040/00772/AM14/	Lic.No/Date:0310766076 13.01.2014	Defer Date:08.05.2014
	Decision : It was decided to defer the case for 08.05.2014 for comments of Department of C&PC.			

227	Case No.:32/23/82-ALC4/2013	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Approved
	HQ File :01/82/050/01079/AM14/	RLA File :03/95/040/00769/AM14/	Lic.No/Date:0310766054 13.01.2014	Defer Date:
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/64/2013-Ch II dated 11.04.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
STERO MDEA (N-Methyl Di Ethanol Amine)	1 kg	1.	MONO METHYL ETHANOL AMINE	0.643 kg
		2.	ETHYLENE OXIDE	0.377 kg

RA may take appropriate action as per the decision of Norms Committee.

228	Case No.:25/23/82-ALC4/2013	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/01072/AM14/	RLA File :03/94/040/00885/AM14/	Lic.No/Date:0310766291 15.01.2014	Defer Date:08.05.2014
	Decision : It was decided to defer the case for 08.05.2014 for comments of Department of Pharmaceuticals.			

229	Case No.:22/23/82-ALC4/2013	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/01069/AM14/	RLA File :03/95/040/00802/AM14/	Lic.No/Date:0310766188 15.01.2014	Defer Date:08.05.2014
	Decision : It was decided to defer the case for 08.05.2014 for comments of Department of C&PC.			

230	Case No.:33/23/82-ALC4/2013	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/01080/AM14/	RLA File :03/95/040/00804/AM14/	Lic.No/Date:0310766192 15.01.2014	Defer Date:08.05.2014
	Decision : It was decided to defer the case 08.05.2014 for comments of Department of Chemicals and Petrochemicals.			

231	Case No.:26/23/82-ALC4/2013	Party Name:RIOCARE INDIA PRIVATE LIMITED.	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/01073/AM14/	RLA File :03/95/040/00822/AM14/	Lic.No/Date:0310766258 15.01.2014	Defer Date:08.05.2014
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/635/2013-PI(Norms) dated 04.03.2014, it was decided to call from the firm the following technical details: i) Export Items 1 and 3 are API's (100%) and should not fall under chapter 30. The firm should be advised to give correct and relevant HS code ii) whether any chemical reaction is involved in the manufacture of Dimethicone. If so, complete details of reaction, Mol. weight and % yield on molar basis may be furnished. iii) Past production vis-a-vis actual consumption of inputs duly certified by Central Excise Authorities be furnished for last 3 years. The case was deferred for 08.05.2014.			

232	Case No.:16/23/82-ALC4/2013	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
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	HQ File :01/82/050/01063/AM14/	RLA File :03/95/040/00801/AM14/	Lic.No/Date:0310766418 16.01.2014	Defer Date:08.05.2014
	Decision : It was decided to defer the case 08.05.2014 for comments of Department of Chemicals and Petrochemicals.			

233	Case No.:31/23/82-ALC4/2013	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/01078/AM14/	RLA File :03/95/040/00803/AM14/	Lic.No/Date:0310766423 16.01.2014	Defer Date:08.05.2014
	Decision : It was decided to defer the case 08.05.2014 for comments of Department of Chemicals and Petrochemicals.			

234	Case No.:24/23/82-ALC4/2013	Party Name:BLUE CIRCLE ORGANICS PVT. LTD.	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Approved									
	HQ File :01/82/050/01071/AM14/	RLA File :03/94/040/00829/AM14/	Lic.No/Date:0310766713 17.01.2014	Defer Date:									
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/21/2013-Ch II dated 27.03.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Sodium Saccharin</td><td>1 kg</td><td>1</td><td>Saccharin Insoluble</td><td>0.910 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Sodium Saccharin	1 kg	1	Saccharin Insoluble
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Sodium Saccharin	1 kg	1	Saccharin Insoluble	0.910 kg									
RA may take appropriate action as per the decision of Norms Committee.													

235	Case No.:2/21/82-ALC4/2013	Party Name:HONEST BIO-VET PVT. LTD	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/01032/AM14/	RLA File :08/24/040/00456/AM14/	Lic.No/Date:0810128144 20.01.2014	Defer Date:08.05.2014
	Decision : It was decided to defer the case 08.05.2014 for comments of Department of Pharmaceuticals ..			

236	Case No.:12/21/82-ALC4/2013	Party Name:KUDOS CHEMIE LTD.,	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/01042/AM14/	RLA File :22/21/040/00096/AM14/	Lic.No/Date:2210014544 23.01.2014	Defer Date:08.05.2014
	Decision : It was decided to defer the case 08.05.2014 for comments of Department of Pharmaceuticals..			

237	Case No.:1/1/82-ALC4/2014	Party Name:GEM AROMATICS PVT.LTD.	Meet No/Date:1/82-ALC4/2014	Status:Case
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		10.04.2014	Approved	
HQ File :01/82/050/00001/AM15/	RLA File :03/94/040/00904/AM14/	Lic.No/Date:0310769363 05.02.2014	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/65/2010-Ch II dated 21.04.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
EUGENOL	1 kg	1	CLOVE LEAF OIL (EUGENOL CONTENT 77%+/-4%)	1.31 kg
A may take appropriate action as per the decision of Norms Committee.				

238	Case No.:47/23/82-ALC4/2013	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/01094/AM14/	RLA File :09/24/040/00585/AM14/	Lic.No/Date:0910059356 19.02.2014	Defer Date:08.05.2014
	Decision : It was decided to defer the case 08.05.2014 for comments of Department of Pharmaceuticals			

239	Case No.:5/1/82-ALC4/2014	Party Name:S D INTERMEDIATES	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/01247/AM14/	RLA File :34/24/040/00297/AM14/	Lic.No/Date:3410039464 10.03.2014	Defer Date:08.05.2014
	Decision : It was decided to defer the case 08.05.2014 for comments of Department of Pharmaceuticals..			

240	Case No.:4/1/82-ALC4/2014	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Deferred
	HQ File :01/82/050/01246/AM14/	RLA File :09/24/040/00649/AM14/	Lic.No/Date:0910059673 28.03.2014	Defer Date:08.05.2014
	Decision : It was decided to defer the case 08.05.2014 for comments of Department of Pharmaceuticals..			

241	Case No.:3/1/82-ALC4/2014	Party Name:VIVIMED LABS LIMITED	Meet No/Date:1/82-ALC4/2014 10.04.2014	Status:Case Approved
	HQ File :01/82/050/01245/AM14/	RLA File :09/24/040/00662/AM14/	Lic.No/Date:0910059659 28.03.2014	Defer Date:
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/138/2011-Ch. II dated 09.12.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
AVIS (AVOBENZONE)	1 kg	1	PARA TERTIATORY BUTYL BENZOIC ACID (PTBBA)	1.148 kg
		2.	ACETYL ANISOLE	0.929 kg
		3.	ACTIVATED CARBON	0.025 kg
		4.	SODAMIDE	0.206 kg
		5.	METHANOL	4.00 kg
		6.	TOLUENE	1.00kg

RA may take appropriate action as per the decision of Norms Committee.

Manual cases considered on file Part –II B

Case No. B-1 (Part-II)		M/s Gitanjali Chemicals Pvt. Ltd.		
Meeting No. 1/AM15 dated – 21.04.2014		F.No. 01/82/050/01188AM13DESHI		
		Adv. Lic. No. 0310708275 dated 10.09.2012 Adv.Lic. No. 0310721719 dated 22.01.2013		
Decision: In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/41/2011-Ch. II dated 13.03.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Item of Export	Quantity	S,No	Item of Import	Quantity allowed
ANISOLE PURE (MIN.99%)	1 kg	1	ANISOLE CRUDE (MAX.96%)	1.05 kg
		2.	CAUSTIC SODA FLAKES	0.120 kg
RA may take appropriate action as per the decision of Norms Committee.				
Case No. B-2 (Part-II)		M/s M/s Laffans Petrochemicals Ltd.		
Meeting No. 1/AM15 dated – 21.04.2014		01/83/050/01875/AM08/ DES-III		
RLA File No: 03/95/040/01379/AM07		Adv. Lic. No. 0310419553 dated 13.02.2007		
Decision: Decision: In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/45/2013-Ch. II dated 21.01.2014 as the item of export indicated in Advance Authorization; Norms fixed by NC and shipping bills are different. There is no justification for amendment to description of export product , maintain status qua.				
RA concerned may take further necessary action as per above decision of NC.				

Case No. B-3 (Part-II)	M/s VIMAL DRUGS PRIVATE LIMITED
Meeting No. 1/AM15 dated – 21.04.2014	01/83/050/00351/AM13/DES-III
RA File No. 09/24/040/00049/AM13	Adv. Lic. No. 0910052504 dated 08.05.2012

Decision: In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/622/2012-PI(Norms) dated 21.04.2014, it was decided to revise the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed kg/kg
Cholic Acid	1 kg	1	Ox-Bile Paste (Solid content 75%±10%) Cholic acid content 31% ±1% by HPLC	4.18

RA concerned may take further necessary action as per above decision of NC.

Case No. B-4 (Part-II)	M/s RA Chem Pharma Ltd.			
Meeting No. 1/AM15 dated – 21.04.2014	01/82/050/00009/AM13/DESIII 01/82/050/01460/AM12/DESIII 01/82/050/01554/AM08/DESIII			
	Adv. Lic. No. 0910051057 dated 01.02.2012 Adv. Lic. No. 0910050772 dated 13.01.2013 Adv. Lic. No. 0910032058 dated 12.11.2007			
Decision: In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/376/2012-PI(Norms) dated 01.04.2014, and it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Quantity	S.No	Import Product	Quantity Allowed kg/kg
Entacapone	1 kg	1.	Vaillin	2.306
		2.	Pyridine	1.02
		3.	Diethyl amine	1.437
		4.	Toluene	1.35
		5.	Methanol	0.62
		6.	Ethyl Acetate	2.56

RA may take appropriate action as per the decision of Norms Committee.

Case No. B-5 (Part-II)	M/s Nifty Labs Pvt. Ltd.			
Meeting No. 1/AM15 dated – 21.04.2014	01/82/050/00351/AM13/DES-III			
RLA File No. 09/24/040/00076/AM13	Adv. Lic. No. 0910052711 dated 21.05.2012			
Decision: In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/589/2012-PI(Norms) dated 01.04.2014, and it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Quantity	S.No	Import Product	Quantity Allowed kg/kg
2-[[[4-(3-Methoxy Propoxy)-3-Methyl-2-Pyridinyl]Methyl] Sulfinyl]-1H-Benzimidazole	1 kg	1.	2,3-Lutidine	0.65
		2.	3-Methoxy-1-Propanol	0.65
		3.	Methylene Dichloride	0.40
RA may take appropriate action as per the decision of Norms Committee.				

Case No. B-6 (Part-II)	M/s JUBILANT LIFE SCIENCES LIMITED	
Meeting No. 1/AM15 dated – 21.04.2014	F.No.01/82/050/00522/AM14/DES-III	
RA F. No. 05/23/040/00164/AM14	Adv. Lic. No. 0510360738 dated 24.07.2013	
Decision: In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/672/2013-PI(Norms) dated 01.04.2014, and it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:		
[1] Export Product : Enrofloxacin Flavored Tablets 22.7 mg		
S.NO.	Import Item	Quantity recommended for 1 No. of tablet
1	Enrofloxacin	23.154 mg tablet
2.	Artificial Powder Beef Flavor	79.282 mg
3 & 4	Packing materials	Relevant as per packing policy

[2] Export Product : Enrofloxacin Flavored Tablets 68 mg

S.NO.	Import Item	Quantity recommended for 1 No. of tablet
1	Enrofloxacin	69.36mg
2.	Artificial Powder Beef Flavor	237.5 mg
3 & 4	Packing materials	Relevant as per packing policy

[3] Export Product : Enrofloxacin Flavored Tablets 136 mg

S.NO.	Import Item	Quantity recommended for 1 No. of tablet
1	Enrofloxacin	138.72 mg tablet
2.	Artificial Powder Beef Flavor	475 mg tablet
3 & 4	Packing materials	Relevant as per packing policy

RA may take appropriate action as per the decision of Norms Committee.

Case No. B-7 (Part-II)	M/s Global Calcium Pvt Ltd
Meeting No. 1/AM15 dated – 21.04.2014	01/82/050/00160/AM13/DES-III 01/82/050/01207/AM13/DES-III 01/82/050/01403/AM13/DES-III 01/82/050/00587/AM14/DES-III
RLA File No: 07/24/040/00514/AM12 RLA File No: 07/24/040/00430/AM13 RLA File No: 07/24/040/00466/AM13 RLA File No: 07/24/040/00043/AM14	Ad. Lic. No. 0710087005 dated 15.03.2012 Ad. Lic. No. 0710093432 dated 30.01.2013 Ad. Lic. No. 0710093775 dated 19.02.2013 Ad. Lic. No. 0710097663 dated 22.08.2013
Decision: Committee considered case as per agenda and in consultation with technical authority present in the meeting, it was decided to maintain Status quo.	
RA may take appropriate action as per the decision of Norms Committee.	

Case No. B-8 (Part-II)	M/s MYLAN LABORATORIES LIMITED
Meeting No. 1/AM15 dated – 21.04.2014	01/82/050/01242/AM13/DES-III
RLA File :09/24/040/00342/AM13	Adv. Lic. No. 0910054286 dated 08.11.2012
Decision: In the light of written comments received from Department of Pharmaceuticals vide their OM No.	

35011/374/2013-PI(Norms) dated 21.04.2014, it was decided to revise the norms as earlier decision taken by NC in its 8/82 meeting dated 11.07.2013 under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed kg/kg
EMTRICITABINE	1 kg	1	FCE	2.50
		2	Sodium borohydride	0.51
		3	Isopropyl alcohol	2.11
		4	Toluene	0.16
		5	Methanol	0.33
		6	Triethylamine	1.10
		7	Methylene dichloride	1.71

RA may take appropriate action as per the decision of Norms Committee.

Case No. B-9 (Part-II)	M/s RANBAXY LABORATORIES LTD
Meeting No. 1/AM15 dated – 21.04.2014	01/82/050/00347/AM13/DES-III
RLA File No. 05/24/040/00061/AM13	Ad. Lic. No. 0510325945 dated 25.05.2012
Decision: Department of Pharmaceuticals, vide their OM No. 35011/592/2012-PI(Norms) dated 01.04.2014, informed that they have examined the case of export product “ACETYLTHIOSULFAMIDE (ATS) (4-Nitrobenzyl (2S, 4S)-4-acetylthio-2-(N-sulfamoyl-tert-butoxycarboxamidomethyl) pyrrolidine-1-carboxylate)” and it was noted that Step II intermediate (MW 354) does not match in the next Step-IV where it is supposed to be treated with step III intermediate. It may be seen that firm has not revised the chemistry and the same has been furnished again and again. It was decided to advise the firm to furnish revised chemistry with other details. The case was deferred for 08.05.2014.	

Date:05.05.2014
Place:New Delhi

Nirmal Kumar
Dy. Director General of Foreign Trade

